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SHR1 NIREN GHOSH: On a point of

SHRI K. V. RAGHUNATHA REDDY: Sir, I introduce the Bill...

SHRI NIREN GHOSH: On a point of ordeij...

MR. DEPUTY CHAIRMAN: What is your poini of order?

SHRI NIREN GHOSH: The point of order is this. If a motion is moved, then one is entitled to make some remarks.

MR. DEPUTY CHAIRMAN: No. SHRI NIREN GHOSH: Yes...

MR. DEPUTY CHAIRMAN: There is no such thing. If you want to oppose, you can oppose at the introduction stage. Those who want to oppose can do so. You please go through the Rules.

The House stands adjourned till 2,30 p.m.

SHRI NIREN GHOSH: This is unfair

> The House then adjourned for lunch at thirtyone minutes pasl one of the clock.

The House reassembled after lunch al 'hiily-lhree minutes past two of the clock. Mr. Deputy Chairman in ihe Chair.

MOIION RE. TWENTY-FIRST REPORT OF IHE COMMISSIONER FOR SCHE. DULED CASTES AND SCHEDULED TRIBES I OR THE YEARS 1971-72 AND 1972-73—contd.

DR. K. NAGAPPA ALVA (Karnataka): Mr. Deputy Chairman. Sir. I speak on the twenty-first report of the Commissioner foi Scheduled Castes and Scheduled Tribes for the years 1971-72 and 1972-73. Sir. this report comes too lite. Even when it hascome for discussion, it is incomplete because the reports from the States have not been received. That shows the scant courtesy the State Governments are showing Io this important social and national subject. In spile of the difficulties, the rebe p.ort seems to one.

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Yet, with all that, this report seems Io be a ritual. If the rifctal is not followed up with faith and devotion, it becomes a part of the sin which the Government and the leaders of this country have been commuting.

It is said to the Report that 22 per cent of the population is covered. While introducing the motion, the Minister made a speech and said that Rs. 450 crores have been spent during the last four Plans. And about the implementation he was apologe->ic. 1 can undei stand his helpless position. But I only want this House to realize the seriousness of the situation. I only wan'. the Governmen! and the leaders of different sections of the society in this country to realize the gravity of the situation and to own up their responsibility. When we analyse this Report, it looks as il it is a charge-sheet against the Government and also the socio-economic and political setup or system of this country. A human problem, which is naturally a social problem has become a national problem. Ami challenge, arc there, challenges to our very : e and challenges to the very fabric of our democracy. Sir, they constitute 22 per cent of our population. I want to say today that Ihe clays of building up trie administration and implementing machinery !o look after these as an elite section of ihe population have gone. I want the Government io open ti'eir eyes to the realities of the situauon because there are certain oiher sections also, backward sections of society, backward classes, who will form not less than 30 per cem of the population and who also must be taken into consideration. That is why, I am suggesting that while we try to remove the social disabilities and economic inequalities of 'hese people, we have also to keep in mind t'ne ramifications of the problems that we are facing today. We cannot afford to lor get Mahatma Gandhi und what al! he did to the cause of untouchability. Even in the Report it is said and many of the speakers have expressed ihat untouchability has nol disappeared from lhis holy, sacred land. In spite of what we have been doing, untouchability is going on and different kinds

[Dr. K. Nagappa Alva]

of untouchabilities are arising. One thing that we have to remember is that by the way the policies and programme are implemented, classes within classes are being created. By the way these programmes are being implemented, inequalities are increasing, the gap between the rich and the poor is widening, and class interests are being created, and class conciousness has come and class conflicts have arisen. And those will certainly create a situation in this country where the frustration, discontent and anger of the people will take a turn towards revolution, and we will have to face that revolution.

Sir, one point. Not only the rulers of today but all the leaders must open their eves to the realities of the situation. 1 can say I have got the experience of knov/ing the way of living of these people. If there is honesty, if there is truth, if there is gratefulness left in the people of this country, then 90 per cent of it is only in these areas and it is only among these poorer sections of the people. But, what is happen ing? Mahatma Gandhi is being forgotten and one morning-the gratefulness of the people is such—they have started thinking of Ambedkar, of what he has done. I want to say in little detail about these things. It is necessary that everyone ot us must be grateful to the Father of the Nation and to all those who have sacrificed, who have done their best in the cause of the suffering humanity. There are many caste Hindus who have done so much to the cause of these people, but all those are forgotten. One thing is there. The younger generation among the Harijans, Scheduled Castes and Scheduled Tribes, is having greater and greater confidence in the name and the message that Ambedkar has given. No doubt a number of them remember Mahatma Gandhi, but I can dare say that all the Harijans are having greater confidence in the message that has been given by Ambedkar. I am saying this because the trend of development in this country is that people are getting more and more disappointed about the way the governmental

machinery is functioning. When we think of the vulnerable sections of society, who are the people? Two years back we heard the people under poverty line were 40 per cant. I can say, Sir, it has now increased to 65 per cent or even more, because the purchasing capacity of the people is so poor, unemployment is increasing in every respect, and scarcity is there, and the prices go on increasing like anything; and these downtrodden, neglected sections of people are groaning under these pangs. Sir, in the implementation part of it, we have failed miserably. Throughout, it has been the case.

One word about equality before the eye of law and equal opportunities for all. Has there been any serious attempt at these things?

And what are the educational facilities that have been given to these people? * Illiteracy in this country is 70 per cent. If there is literacy among the 30 per cent people, who are Ihrjse people who have really got the advantages of these things? It is only the already privileged sections of the people, those people who are living in towns and cities. It is our boun-den duty to see that the ignorance, the superstition and the illiteracy is removed and employment opportunities are created for them. But even today there is no uniformity in thinking and in implementation of these things. Are all the States in our country giving opportunities to these people for coming up? When the question of appointment comes, the thinking is that they do not have the proper qualification.

Sir, I say their drop-out in schools is so much that if their average is 60 per cent in the primary school, when they go to high school level, it is 10 per cent. And ic a number of States, for higher education there is no encouragement. For postgraduate studies and training there is no encouragement. 1 suggest, Sir, with all humility, let there be truth. It is not a question of simply answering questions and telling this august House, but what we should practise is truth in our life, truth

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in our doings. Let us be true to our conscience and true to this sacred land when we serve these neglected people I must say a word about prohibition. Of the 450 crores of rupees, spent in four Plans what percentage is it of the total budget 7 I can say it is not even 1 per cent of the budget. And what is the amount that has been collected by prohibition? It is the money which comes mainly from these sections of the society. At least if they do not hav* the courage io remove prohibition and make all the States do that, let them spend 90 per cent of the amount that they are collecting to ameliorate the conditions of these people and bring about upliftment of these people. Sir, they are now far far away from the mainstream of public life and national life. A wave of disappointment and frustration and anger is there. It is for the rulers to remember this. We can build up this country but no attempt whatsoever is made for the unity of the people of this country. On the other hand, as I said earlier everything is in terms of politics. Socioeconomic wellbeing of the people is the only solution. Peoples' fullest co-operation is the most important thing. There has to be national integration and also emotional integration. National integration can be brought about by emotional integration but we cannot have this emotional integration when there are half starved, half naked and completely disappointed and neglected people of the society. Our main idea of the planning was to bring about equality, to lift up the masses and to set right the disparity, inequality and imbalances. But what is the position today? Has anything been done? Even implementation of these programmes, what is going on? Patronage is given mostly to the politicians. Why I am saying this is, it is the ruling party and all the political leaders also who are responsible for it. The main responsibility is of the ruling party and it is for the ruling party to realise that. It is not the question of looking into these problems in isolation. .They must have the cooperation of all Ihe people and all the parties for the implementation of the programmes. It is a

question ot winning the confidence ot these people. Here what has happened is unfortunately in all walks of life—and it pains me most—it is exploitation like the big fish in the sea eating the small fish. -That is what is going on in this country. Only the opportunist politicians or other exploiters in the society are encouraged to come into these committees and institutions wflile they are formed. It is necessary that the Government should have a broader view of these things. My suggestion is, there must be committees at all levels, State level and even at district level and 75 per cent of the members of that committee should be non-politicians and even non-Harijans. 1 am saying this with a purpose because even among Harijans, I must painfully submit, Sir, only those privileged sections who have somehow or other come up in life, have become touch-ables and the others who are really downtrodden people have become untouchables. And then, Sir, about the indebtedness of these people. It is simply unthinkable. They are indebted in so many ways and other people arc taking advantage of it. There is a sense of insecurity and economic helplessness on the part of these people. In fact, in slums and other difficult areas people are living in sub-human and inhuman conditions.

I would like to give certain suggestions. One suggestion is there must be a Minister of Cabinet rank with the portfolio of welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes. Sir, I know that in certain areas there are backward class people living in miserable conditions. Their conditions are worse than the Harijans. Then, I would also suggest that there should be a Chief Commissioner of Scheduled Castes and Scheduled Tribes. His office must be strengthened. He must be given all assistance There must be Commissioners for the lour regions, viz., north, south and east and west. They must submit reports. They must function in a competitive way. All their problems and difficulties must be analysed and action must be taken by the Centre.

MR. DEPUTY CHAIRMAN : You will have to wind up.

DR. K. NAGAPPA ALVA: The Commissioner must be a Harijan, but the Minis ter need not be a Harijan. There have been certain reports, the Backward Classes Commission's reports. They are in cold storage. The suggestions are not being implemented at all.

As regards the Untouchability Offence's Act, H55, it is not being properly implemented or implemented at all. As I said earlier, Harijans and Adivasis have got a great heritage, a great culture and civilisation. They are truthful even today. It is necessary that confidence should be created in them. Ignorance and illiteracy must be removed from them, so that they may be partners in the great work of building up this nation. To what extent a shock therapy must be given it is foi our Prime Minister io consider. The time has conie when God has started testing us. God wil! test us in the way we serve these downtrodden people. She has started giving i shock therapy, but I must again painfull) say that it is not a shock therapy to those people who do not use their power and strength to serve the people of this country. The shock therapy is only to the opposition parties. Let it be given to the opposition parties, but the shock therapy must be more to the rulers and the administrators, so that the bureaucracy which does not function well and the politician-, who do not serve the down-trodden people must be taken to task. The responsibility should be fixed on them.

MR. DEPUTY CHAIRMAN: 1 would call the next speaker. Mr. N. R. Choudhury.

DR. K.. NAGAPPA ALVA: Only one sentence.

I am suggesting that the entire set-up, the policy, the attitude and the programmes must change. A new set-up must be created so that all these problems can be

studied and remedies found by proper and effective implementation of these recommendations and programmes.

Thank you, Sir.

SHRI N. R. CHOUDHURY (Assam):
Very Sir, while rising to speak on this Report, a story comes to my mind. . .

AN HON. MEMBER: Must be very interesting.

SHRI N. R. CHOUDHURY: 1 was studying in a private college. Every mo'nth we had a farewell meeting ol our teachers. Every month we had to bid a farewell to some one. We had an old teacher in that college. The students were very much agitated against the management. He narrated a story on the occasion of one such farewell meeting. He said that there was a village. There used to be an annual meeting. Stock. was to be taken as to how many marriages, how many births and how many deaths took place. Like that, since I came to this Parliament, every year we have been discussing several kinds of reports on the floor of this House. And that story comes to my mind; this happens to be that occasion referred to by my respected teacher, thai we take stock of how many total atrocities took place on the Harijans, on how many occasions the police excesses were there on the Scheduled Tribes and the Scheduled Castes. This is a stock-taking meeting.

AN HON. MEMBER: Whal is wrong there V

SHRI N. R. CHOUDHURY: But, Sir, this goes on as it used to go on in the past. No change comes there. Sir, when we discuss ihings on the floor of the House, unless some action is taken on the basis of those discussions, it is futile. This is the feeling what is also observed by the Commissioner in his Report wherein he says that there is no lack of enthusiasm among the leaders, the national leaders ftf this country, about the well-being or the uplift of the Scheduled Castes and the

Scheduled Tribes. But that enthusiasm is not reflected on the political workers, at the lower level and also it is not reflected on the officers who are put in charge of the implementation of the welfare programmes at the lower level. This is the first time that I find that the Commissioner in his Report has observed about failings in the implementation of the welfare programmes for these people. Though I may not call him a revolutionary, he has suggested some bold steps about organisation about making structural changes. In that respect, we can call it a bold Report.

3 P.M. Sir, this is the third day we are discussing this report. Many hon'ble Members narrated in detail the grievances of and the atrocities committed on the Scheduled Castes and the Scheduled Tribes. I do not propose to repeat those things. I would submit my observation in brief.

Sir, hon'ble Member Mr. Niren Ghosse, as also others referred to police excesses. They are also mentioned in the report. In some of the States police connivance was mentioned. Now let us see what motivation the police has got in this country. We have not motivated them to side with the weaker section in this country. The administrative set-up we borrowed from the British is still being continued. Atrocities on Harijans concern mostly land in rural areas, in the urban areas where the interest clashes. An in such cases the police sides with the moneyed men. ^In the rural areas they side with the landlord instead of the workers. They side with the landlord and not with • ihe Harijans, not with the Scheduled Tribe;. Therefore, what is required is a strong political movement throughout the country for the upliftment of the Harijans and the Scheduled Tribes. Unless such a movement is there, their fundamental rights, their political rights and civil rights will never be protected.

Sir, the hon'ble Member from the C.P.I., Mr. B.'D. Barman, and Goray Saheb 74 RSS/74-9

suggested the creation of a separate Ministry. Shri N. P. Chaudhuri suggested thut either the P.M. or Babuji should be in-charge of this Sir, this suggestion is an Ministry. aspersion on the Minister in-charge. Sir, if Babuji is put in charge or anybody, for that matter, is put in charge of this Ministry, what can he do under the existing system? If the property relationship, as it exists now, remains as it is then even Babuji, an old stalwart, a very big leader of the Scheduled Castes in this country will not be able to deliver the goods. We are passing land legislations in some States. We are equipping ourselves with progressive land legislations but the atrocities have increased in large numbers. We talk of land legislations but I am sorry these land are not being effectively legislations implemented in the true sense of the term.

Those village landlords and the vested interests in urban areas also, those who are sucking the blood of these down-trodden, weaker sections in the rural areas, want to their interest intact and (hereby retain these clashes come up. If you really look into them, you will find that they are not merely cases of atrocities on Harijans. You will find that some land litigation is there. Sir, some people raise the question of casteism, caste Hindus and Harijans. n'ot that. It is a question of one economic class exploiting the other. I know one such In a very big atta, a very big man is case. there I am not going to name him. He belongs to the Scheduled Castes in "benaami" community. He owns thousands of acres of land in Assam. You know, in Assam land ceiling law is there. It is a very progressive tailing law. There you cannot own any amount of land you So, just to avoid this land ceiling want to. law, he has converted all his land into "benami" land and the entire area is inhabited by Scheduled Castes people. No Caste people are there. He takes from Hindu every individual one stamped, signed blank paper. He is exploiting all the people and he is ous'ang all the people from their homesteads. They

[Shri N. R. Choudhury.]

arc Scheduled Caste people and he himself is a Scheduled Caste man. He has policemen on his pay-roll. He has got good relations with the police officers. He is a very big man, moneyed man and he can move with the administrative authorities also. These poor people do not get any help from the local administration. Now, for instance, my area in Assam is on the border with Bangladesh. Since he has this blank, stamped, signed paper with him, if he thinks that any man may go against his interests, he will file a case against that man in the Calcutta court because he has landed property in Calcutta also. The affected person cannot go to the Calcutta court. And the value of the suit will be something like Rs. 50,000 or Sis. 60.000. On the blank paper he can write anything. This is the way this Scheduled Caste man is exploiting other Scheduled Caste people in collusion with other people belonging to the same class. These landlords are a class by themselves. It is not a question of caste Hindus against the Scheduled Castes. The trouble in the rural areas today is one of "haves" and "have-nots". Now the "havenots" are joining together, forming associations and organising themselves. They are fighting for their rights. So the atrocities on them are increasing now-adays.

Now, Mr. Goray said that if it has to be stopped, then a structural change must be there. I think a structural change on caste basis cannot come. You cannot change the structure on the basis of caste. So, for a structural chpnge, my submission is that a separate Ministry for Scheduled Castes and Scheduled Tribes will not do. Also the suggestion that the Prime Minister should take over the affairs of Scheduled Castes and Scheduled Tribes will not do. The suggestion that Babuji should take over also will not do. The way out is that it should be an integrated part of the Community Development Programme.

And that programme must be properly and fully implemented. For that, our Minister, whoever he is in charge of this...

SHRI B. RACHAIAH (Karnataka): Instead of helping the Scheduled Castes, people in charge of Community Development Programmes have retarded their progress at the rural level.

SHRI N. R. CHOUDHURY: That is vour allegation against the people in charge. What I say « that there should be an integrated programme of community development which should include the development and well-being of Scheduled Castes and Scheduled Tribes. This programme should also be properly and fully implemented. If you warit to bring about a structural change, it cannot come on the basis of castes. Structural change can come only on the basis of economic class. That is what I am saying. (Time bell rings). Sir, I am concluding with only one point. 1 come from Assam and we have a peculiar problem. In our State we have so many Scheduled Tribes. The problem is that several hill tribes like Garos, Khasis and Mikirs reside in plain areas and when they reside in plain areas they are not treated as Scheduled Tribes. That problem is there. A large number of Santhals, Oraons and Mundas are permanently residing in Assam. But in our State, these people are not treated as Scheduled Tribes. They are agitating again bi this. But they do not have a very big leader among them. They have no education. They cannot come to Delhi to place their grievances. Also they cannot create a big halla. As a result of this, after indepenence during the lasfc 27 years, these people have been deprived of whatever benefits are available to Scheduled Tribal people. It will be in (he fitness of things that Government should take some steps so that these people ire included in the list of Scheduled Tribes. Actually Santhals, Oraons and Mundas are Scheduled Tribes. These people who are residing in Assam are being deprived of privileges available to Scheduled Tribes because they were a floating population. Twentyseven years have passed and now rhey are no longer a floating population. They are residing permanently as agricultural labourers. I would urge the Home

Minister to see that these people are given all the benefits applicable to Scheduled Tribes

SHRI N. H. KUMBHARE (Maharashtra): Mr. Deputy Chairman, at the outset, I must express m]» gratitude to Shri Om Mehta for having placed the Commissioner's report for the consideration of this august House. I say this in the context of my experience in the Lok Sabha where this report is not considered every year. It has been found that the reports relating to two-three years are discussed after a period of two-three years.

Now the first point would be that we are considering the report here for two years, namely, 1971-72 and 1972-73, I do not understand why the Commissioner has failed to submit reports every year.

Sir, according to the provisions of the Constitution—I am referring to article 338 here—there should be a Special Officer for this purpose. The provisions of this article lay down that there shall be a Special Officer and that it "shall be the duty of the Special Officer to investigate all matters relating to the safeguards; provided for the Scheduled Castes and Scheduled Tribes under this Constitution and to report to ihe President on the working of these safeguards at such intervals as the President may direct". Sir, I am referring to the words in this provision, "at such intervals as the President may direct", and it is stated therein that the President shall cause all the reports to be laid on the Table of each House of Parliament. Now, Sir, it has been found that during the last twenty years the report has been submitted every year. There were only annual reports. But this time it is not an annual report. Sir. this Report covers a period of two years. ,'fo, unless the President so directs that In future the report will cover a period of two years, it should not be for a period of two years and, therefore, submission of the present Report which covers a period of two years is obviously contrary to the directions of the President and this position needs to be clarified. Let there not be a report for two years; but let there be

n report for every year, let there be annual reports, and let us have an opportunity to discuss the report every year. This ls my humble request to the Government and 1 hope this will not be repeated in future and we shall have one report for every year.

Then, Sir, coming to the Report of the Commissioner, this is my impression that the attitude of the Government appears to be one of indifference. Now, in the report which pertains to the year 1970-71, as many as 157 recommendations have been made. Now, It is expected of the Government to tell us as to how many recommendations have been accepted and if we make a close scrutiny of tfie reaction of] the Government to these recommendations, I think I will not be wrong in arriving at the conclusion that the attitude of the Government is rather unfavourable. I may say that the reaction which is reflected in the replies which are given by the Government shows that they want to avoid as much as possible rather than accept the recommendations and this is not a good attitude. In fact, the Commissioner's Report Is there only to help the Government in locating and identifying the problems and to suggest ways and means of solving them and to offer remedies. Therefore, before rejecting recommendation, the Government should think twice. In a large number of cases, the Government says that the recommendations are under their consideration. If some recommendations are under consideration, then, naturally, we expect that the Government should decide t/ie matter finally, say, within about six months or a year. So, saying that the recommen-dations are under the active consideration of the Government does not help us in knowing the finality of the Governments decision and the decision of the Government is not known for years. In this connection, I can give you two examples: One is about the organisation of the Commissioner. I understand from the statement indicating the action taken by the Government that this has been under the consideration of the Government and I think the assurance that the Go-ernment was

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considering the demand of the Commissioner with regard to this organisation was given about three or four years ago. i would now like to know from the honourable Minister how many more years he will require to decide this matter finally.

In fact, there has been a pressing demand without this organization Commissioner cannot function effectively and, therefore, such an organization should not be done away with; it has to be restored. But here we find that the Government is not taking a decision.

I will also refer to another important matter. That relates to the power of the Commissioner to look into individual grievances. The Commissioner has been consistently maintaining that even in respect of individual grievances it may involve a very vital question relating to the violation of Government directives or defiance of the constitutional provisions. But here the administration has taken a negative attitude. They say: No, you cannot call for the records; at best you can call for reports. Now, is it possible in a case where a grievance has to be examined against a particular authority for not giving promotion to an employee though he was found competent to hold a higher post? If the Commissioner's power is restricted only to call for a report and not to examine the papers, I do not think that it will be possible for the Commissioner to do his duty effectively. Now, this is also a matter which was raised and the Government says that it is under consideration. I would request the hon. Minister. Mr. Om Mehta, to look into the Report he will see that it is only written, "It is under consideration" Therefore, this attitude remains. I don't accuse 'A', 'B' or 'C'. I can certainly say with all the emphasis at my command that there is an attitude of inaction, indifference or lack of seriousness about the problem. This is my impression. And, therefore, I would like to say that the recommendations of the Commissioner should be taken in all seriousness and, as I said earlier, before

rejecting any recommendation the Oovernment should think twice, because his recommendations are based on his own experience.

Sir, then I would refer to the assurances which have been given by the Government. When we discussed the last Report. Mirdhaji, while dealing with the various problems and suggestions which have been made, said that the Government would consider the extension of reservation to private sector as well. In the course of his statement, he said:

"A very good suggestion was made by Shri Kulkarni and certain other Members that if a financial institution. that is to say, a financial corporation, gives a loan to a private company, it should be made on the condition that it will also implement the reservation clauses. We have taken note of that and we feel that if a similar condition can also be put when loan and financial assistance is given. . . ".

Now, Sir, as I understand the statement of the hon. Minister, the Government has fiiven this assurance that it will be the endeavour of the Government to see that the right of reservation is not only restricted to Goxernment undertakings or Government departments or such other, organisations to which reservation is now applicable but Government will also see that private undertakings are also brought within the purview of reservation. Now, a period of one year has passed since an assurance had been given and it was naturally expected that some steps would be taken to give effect to this assurance.

Sir. we have to deal with the problems of 13 crores of Scheduled Castes and Scheduled Tribes people. The reservation should be extended to private sector undertakings. Thi Scheduled Castes and Scheduled Tribes boys who are being given education will

not be able to be absorbed in Government service. Therefore, the scope of reservation should be widened and the private sector should also be brought in. All that 1 want to say is that when assurances are given, it should be the concern of the Government to take the follow-up action in or-dei to secure the implementation of those assurances. According to me, this is a very important and vital matter. In fact, the Commissioner for Scheduled Castes and Scheduled Tribes has also made a suggestion that reservation in services should also be extended to the private sector undertakings. It is true that the Government, did take some action. But. according to me, only half-hearted action has been taken. I would refer to a recent Office memorandum dated 7th October, 1974. It relates to extension of reservation. It says:

"The question of providing adequate representation to the Scheduled Castes and Scheduled Tribes in the services and posts under the control of voluntary agencies or organisations which receive grants-in-aid from Government has been under consideration of Government for some time. The matter was also discussed at the last meeting of the High Power Committee held on the 9th April, 1974, under the Chairmanship of the Prime Minister, to review the performance in the matter of recruitment of Scheduled Castes and Scheduled Tribe candidates to posts under Govt., etc. It has now been decided that all the Ministries/Departments should include a suitable clause in the terms and condition under which the voluntary agencies/ organisations, etc. which are given grantsin-aid by Government

Sir, I say that an half-hearted step has heen taken by the Government. I cannot understand why the coverage could not be widened and why it has been restricted only to the organisations and institutions receiving grants-in-aid. The private sector undertakings which receive financjal assistance in any form should also be included. Sometimes, they get land at concessional rate or electricity at concessional

rate. My submission is that even the loans rrom the nationalised banks should be considered as financial assistance to the private sector undertakings. If the loans from the nationalised banks are taken to be financial assistance, then it will have wider coverage. I think that 90 per cent undertakings in the private sector would be covered by this and it is not difficult for the Government to rope them in for the purpose of giving reservations. It is not only the responsibility but also a social obligation to do this. I should say it is the obligation of the society as well and the private sector should be called upon to share that responsibility.

The Government has got the power to direct the private sector to assist them in discharging this social obligation. Therefore, the Government should not act in this half-hearted manner. (Time bell rings) Therefore,, the Government should extend this reservation to the private sector also. As Mr. Mirdha has said, when the Government approach some associations or when they make certain rules for reservation, then those rules are not being implemented.

It is too much to expect that private sector undertakings by persuasion will readily come forward to provide reservation in services. It is impossible. They would not do it. And, therefore, Sir, the Government should now decide that reservation should also be extended to private sector undertakings and if need be necessary legislation should also be enacted for this pui-pose.

Then, Sir, I would refer to service mai-teia. It is true that Government issued a number of orders and adopted a number of rules and regulations but none the less it has been found that even in government departments, even in public sector undertakings, the representation is not adequate. There is a deficiency, there is a short-fall. And, therefore. Sir, the entire machinery which has been provided to secure adequate represen! ation need to be revised. In this connection, I would like to submit that reservation now does not cover all

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[Shri N. H. Kumbhare.]

posts and all appointments. As I understand the constitutional provisions, the makers of the Constitution had in their mind the idea to make reservation for the Scheduled Castes and Scheduled Tribes in all posts and all appointments, without any exception. This is what I understand from the provisions of the Constitution. But here, the Government has made a number of exceptions. 1 mean to say that by certain rules, the Government has excluded many of the Departments frpm the purview of reservation. (Time bell rings).

Sir, I wiH take only ten minutes. I will tiv to be very brief. Sir, there is no reservation in the Armed Forces, either in the Navy or the Air Force or the Army. I cannot understand why it has been excluded from the purview of reservation because the whole policy of reservation is to give more opportunities to the Scheduled Castes and Scheduled Tribes. And tht makers of the Constitution have also taken sufficient care to see that by reservation, efficiency in the administration is not impaired. And, therefore, they have provided that a candidate should be appointed in a reserved post provided he is found suitable. My submission, Sir, is, if a candidate belonging to the Scheduled Castes and Tribes, when not found to be suitable, cannot claim a matter of right to be appointed to a reserved post and the appointing authority can reject him on the ground that he is not suitable, then, what problem would arise in providing reservation to all the posts, whether it is in the Defence services or anywhere? Then, Sir, the scientific and technical posts are also excluded from the purview of reservation. I do not find any rationale in making an exception so far as these posts are concerned. For certain posts to which appoint mtnts are made by promotion or 'by making a selection, there is no reservation.

Recently they have issued an order according to which up to class I posts there shall be reservation, even though the post has to be filled in by selection. But what about appointments within class I? I think it will be wrong if you exclude promotion

within class I from the scope of reservation, and I would request the hon. Minister to see that reservation is there in other posts also irrespective of the fact whether the appointment is made by promotion or not because the mode of appointment or the method of making an appointment -should not come in the way, and take away this important right of reservation in services, of this oppressed community,

[TFIE VICE-CHAIRMAN (SHRI JAG-DISH PRASAD MATHUR) in the Chair]

Sir, there is no reservation in transfer or deputation. Then, if the direct recruitment does not exceed 50 per cent, there shall be no reservation. These are some of the cases in which no reservation has been provided. Therefore, my submission is that all these exceptions which have been made should be done away with and reservations should be made in all posts and appointments. I will go even to the extent of saying that for posts Governors, Ambassadors, Chairmen, let there be reservation and let them share the prosperity of the country. Therefore, the de mand for reservation without any exception should now be accepted. (Time bell rings).

Sir, the Deputy Chairman has said that he would give me five minutes more.

In respect of service matters I have got a few more suggestions to make. There is a grievance of Scheduled Castes and Scheduled Tribe employees in Government that their legitimate claim to promotion has been denied on the ground of confidential report and their confidential reports are spoiled deliberately. I understand that the Tamil Nadu Government has done away with confidential reports. It is therefore my request to" the hon. Minister that he should also consider the demand fo>- abolishing the system of confidential reports which have very much come in the way of due rights in the matter of promotion of Scheduled Caste ind Scheduled Tribe employees.

tnd effect to. A* Car as ray information goes, no such directive has yet been issued.

Then the other point is about denervation. Under the existing rules, if a suitable candidate is not available within a period of three years, then the post is dereserved. The effect of this deservation is that the right of "that post is permanently taken away. I think this is a very harsh rule and it is not in keeping with the spirit of providing more opportunities to Scheduled Castes and Scheduled Tribes in the matter, of appointments. This provision of denervation must be done away with.

Then, there is another rule of interchange of vacancies. If a Scheduled Caste candidate is not available for a post, then a Scheduled Tribe candidate may be appointed to it and vice versa. But this j rule has never been given effect to. There is also a flaw in the rule, that is, a Scheduled Caste or a Scheduled Tribes candidate will have exchange of vacancy only after a period of three years. This rule need be modified so that in case a Scheduled Caste candidate is not available preference must be given to a Scheduled Tribe candidate or vice versa and he may not be required to wait for three years. But today's practice is that this exchange is not made at all but a general candidate is immediately appointed. So, this is also a bad rule and it should be suitably modified.

Then, there is another rule. If there is only one vacancy, there is no reservation. So, some of the appointing authorities used to advertise only one vacancy every year with the motive of not appointing any Scheduled Caste or Scheduled Tribe candidate.

One such case was referred te> the Supreme Court and the Supreme Court has now observed that if in the first year first vacancy has gone to a general candidate, in the next year, if there is only one vacancy, it should not go to a general candidate but it must go to a reserved candidate. This is the Supreme Court's judgment and it was expected that a suitable directive will be issued by the Government so that the Supreme Court's decision could be

Then, there is another point about recr,mition of assizLitten of Scheduled Castes and Scheduled Tribes. It is about C or 9 years ba;!; that a decision was laken that the service associations of Scheduled Castes and Scheduled Tribes should not be recognised because they represented Ihe communal association. Sir, I fail to understand how the associations V I'ich are agitating for legitimate claims relating to serviCJ matters of the weaker ::?c!icns of the society could Vie branded as communal associations. This something which was understandable. Now the time has come and I would like the hon. Minister to take note of these things. It was really insulting to say that those who represented the Scheduled Castes and the Scheduled Tribes association are encouraging communal activities. These •ire not communal activities. They are working to secure their constitutional rights pertaining to services and the associations would like to function for a limited purpose. The purpose is to deal with all the problems arising out of their service matters. Nothing more than that. The} do not want to function as parallel uni«ns. Unions have wider fields. They have got the right to agitate, they can go on strike but here they want recognition only for a very limited purpose where they can deal with their grievances by having a discussion across the table with the concerned .authorities. Their representations should be entertained; ihey should be given interviews; their problems should be discussed. It is only for a limited purpose that they have been seeking recognition. Because of 'he old decision which was taken about 7 years back these associations are not recognised. Therefore, I will earnestly request the hon. Minister to revise the decision and see that they are helped. That is the only way that in the matter of services they can also give their effective cooperation to the Government,

Sir, I will not take more than two or three minutes. As regards atrocities over the Scheduled Caste and the Scheduled

Commissioner for Scheduled 220 castes and Scheduled Tribes

Tribe people, I think several hundreds of people are murdered and if among them some one happens to be an earning member the whole family members are thrown on the streets, without anybody to maintain them. Therefore, my suggestion is, whenever on account of atrocities or on account of any caste bias or hatred any Scheduled Caste people are killed or murdered, if their properties are burnt, if they are put to a financial loss, in that event Government should come forward to give them some financial assistance so that they can be rehabilitated. 1 think this suggestion has been made in the past and I would like to reiterate it and hope that the Government will give its utmost consideration to this demand

Lastly, Sir, I would like to bring to your notice an incident which took place at Ghaziabad on 6th November, 1974 when Baba Saheb Ambedkar's statue was disfigured by some persons by smearing it with mud and cow dung. This is really a very unfortunate incident and I have been told that so far no culprit has been taken into custody. This incident has taken place in the daylight because a procession was taken out and some of the bad elements, bad character people have done this mischief. I do not think it will be difficult for the police to apprehend those culprits, book them and put them to trial. This has created a lot of discontent and i:nrest and I am apprehensive that if nothing is done there is going to be a sort of agitation. Therefore, through you, Sir, I would request the Government to ask the State Government or depute any of their own officer to investigate into the case so that the person who has committed this mischief is taken into custody and dealt with under the law.

SHRI G. C. TOTU (Himachal Pradesh): Mr. Vice-Chairman, Sir, the Scheduled Castes and Scheduled Tribes have been facing great social injustice and economic disparities since ages. The highly organised Varnashrama, though giving stability to

the society, did great havoc to this section of the society. Our Father of the Nation, Mahatma Gandhi, was conscious of it and in his own way he tried to draw the attention of the Indian society again and again to this problem. Therefore, at the dawn of freedom, the Indian National Congress under the leadership of Pandit Jawaharlal Nchruji gave adult franchise to the country, thereby giving the right to vote to the humblest and the lowest in the society. One vote to each person meant that the humblest and the lowest in the society has come on par with the highest in the society. This political process was generated to right the wrongs done to this section of the society. The framers of the Constitution provided for the office of the Commissioner for Scheduled Castes and Scheduled Tribes. Perhaps they were not aware that the administrative structure which we inherited from the Britishers was very expensive and at the same time incompetent and inefficient.

Now, coming to the Report, it has been presented after three years. The report is for the years 1971-72 and 1972-73, but it contains certain incidents which do not relate to those years. While I was going through the initial pages of this report I was reminded of the unfortunate book 'Mother India' by Miss Mayo, which the lather of the Nation termed as a drain inspector's report. It collects stray incidents and caste them in such a way as to give a sensational view of things. Nobody can deny it and it is a fact that injustice is being done to the Harijans and Scheduled Tribes, but then they are part of the society. Even if you have twenty Commissioners for Scheduled Castes and Scheduled Tribes these injustices will continue as long as the society is there. If they are not stray incidents but it is the order of the day, then it is a great indictment of our present political system and the office of the Commissioner for Scheduled Castes and Scheduled Tribes that after twenty-five years of the existence of this institution and the attainment of freedom by us, this section of the society remains so bad. Our country and our people have spent a huge

amount on the institution of the Commissioner for Scheduled Castes and Scheduled Tribes and on the various State Welfare Boards arid Departments. Keeping in view the fact that fifty per cent of the people in our country are below the poverty line, one would be appaled by the amount of donations given to these bodies and one would be pained to see that the result of this has been neglible,

And that is because of this system. One of my friends, Mr. Choudhury, said that this system is incompetent or—*I* should say—this system cannot deliver the goods which we expect from it. You earmark any amount of funds. You give any amount of power to the office of the Commissioner. When I speak of the Commissioner. I mean the office of the Commissioner, I do not mean any individual. It is the office, it is the office which I am talking about. Our people who joined the Government service, they joined a career, and their whole endeavour in this service i't to get promotion, to get a better pay, without working much. Our working hours are very few: we have a large number of holidays. But even then, people just do not work in offices. So, if you look to the various' schemes coming from the district, coming from the mofusail the feeling sometimes is that either we are deceiving ourselves or we are only playing to the gallery when for a population of five lakhs we say, 'Oh! we will give subsidy to house-building to 20 or 30 families, when twenty thousand families may be in the district. Some of my friends have demanded separate Ministries, separate departments. But I assure them that the funds which are meant for this section of society would be eaten up by those ministries and departments, and the problem which has not been solved even partially during the last 25 years would be a aggravated further by the creation of more ministries and more departments because they are going to be manned by the persons who can be called persons from the stronger sections of the society.

As I was saying, you see the various schemes which are applicable to the districts and you just try to account for the expense

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ratio of those departments. I feel that the Social Welfare Department accounts for 60 to 70 per cent of the expense ratio. They eat up the funds, the whole establishment itself eats up the funds meant for these people, and the system is such. There is untouchability no doubt. But the real problem is that you must give equal opportunities to these people; the real problem is that you must bring them on to the economic level which exists in the society. I have seen in my own area. The richer persons belonging to the Scheduled Castes and the Scheduled Tribes do nol suffer those injustices which are suffered by the weaker sections of the society. When I was reading this Report, I noted the repeated mention of 'weaker sections of the society'. I have not been able to follow how this confusion is there. Weaker sections of the society and Scheduled Castes ind Scheduled Tribes are not synonymous. There are some families, quite a big number of families, in our country who belong to the Scheduled Castes and the Scheduled Tribes, who are well to do, and there are large sections of the society belonging to the high caste who come under the category of weaker sections of the society. How is it that in this Renort the weaker sections of the society have been confused with the Scheduled Castes and the Scheduled Tribes?

Sir, all my friends have been demanding reservations for the Scheduled Castes. If I am not wrong, the framers of the Constitution provided for these reservations for an initial period of ten years and they thought that political processes which were initiated here would be able to bring about equalisation within a period of ten years. But twenty five years have passed and nothing appreciable has been dona

Sir, as the Report rightly says, framing of laws is not sufficient. While reading the various incidents reported in the Report, I was wondering that the whole institution of the Commissioner of Scheduled Castes and Scheduled Tribes must be belonging to high castes. It shows that the leadership in the districts has not come up to their expectation. Certainly, they should

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have been able to say where a high caste person from these institutions has been able to do a certain single good act.

Coming back to reservations, I say these reservations are just a drop in ocean; this does not touch even 1 per cent oi the problem. When you look to the population in India our job remains, our problem remains of giving equal opportunities to these people. Therefore, would il not be better to do away with the present office of the Regional Commissioners and commissioner and Welfare Departments the the Slates? Instead these funds could be utilised for giving scholarships to each student of Scheduled Castes and Scheduled Tribes from the primary stage up to the college and higher education level. Students who do not have schools within three to five miles can be given additional scholarships for staying in hostels. I am afraid, Sir, by the present welfare schemes we have brought in the society corruption, favouritism and nepotism. Suppose there are 25 house building loans. Now so many people will run after the local M.L.As. They will try to grease the palms at various levels in the administration to secure a house loan. Therefore, would it not be better to devise one single scheme where each student should be able to get a scholarship? Likewise there might be some schemes which may bring up these sections of the society in a better economic way. I would again urge that the creation of Ministries and Departments is in the reverse process. The more you spend over the departments, the more Drohlems it will create and the less is given to these sections because the present administrative structure is so expensive. Whatever funds you may visualise, 90 per cent of it is eaten up by way of administrative expenses and the problem where remains it was. Therefore, I would urge upon the Government to explore the possibility >:f having a single scheme from which eveiv body may be benefited. This will minimise corruption, nepotism scholarships or favouritsm. Now for ten ten posts everybody is running here and there.

SHRI HAMID ALI SCHAMNAD (Kerala): Mr. Vice-Chairman, Sir, at the outset let me quote what Dr. B. R. Ambedkar had said in his speech in the Constituent Assembly on the 25th November, 1949. He said'

"On the 26th January, 1950, we are going, to enter into a life of contradictions. In politics we will have equality and in social and economic life we will have inequality. In politics we will be recognising the principle of one man, one vote and one vote, one value. In our social and economic life, we shall, by reason cf our social and economic structure, continue to deny the principle of one man one value. How long shall we continue to live this life of contradictions? How long shall we continue to deny equality in our social and economic life? If we continue to deny it for long, we will do so only by putting our political democracy in peril. We must remove this contradiction at the earliest possible moment or else those who suffer from inequality will low up the structure of political democracy which this Assembly has sc laboriously built up."

This is what Dr. Ambedkar said in his famous speech. He said this 25 years ago. What is the position to-day after 25 long vears? Inequality in social and economic life between man and man has not changed in spite of all the laborious work by the leaders of this country. We say that one man will have one vote and everybody will be equal. Is it so. Sir? When elections come, leaders of rolitical parties will be going to the villages and there the leader of the villagi will be saying, "I have got 500 Harijan votes". It is a fact, Sir. They would be saying "I have got 500 votes with me". Another man will be saying, "I have got 1000 votes with me". T'we votes of the Harijans, the backward sections of the community, would be commanded or kept by a few people. Why :: it s,i? As has been said by Dr. Ambedkar, it is because they do not have equal status, in life, they are not treated as dignifiY.d

citizens of India. They feel that they cannot exercise their votes according to their choice. So, that is the plight of the Harijans to-day. Not only Harijans, but other backward sections of the community also suffer to-day. What is most important today is not only giving jobs and positions to the Harijans but also making revolutionary social changes in the country. The first changes should be brought about in the minds, hearts and souls of the progressive communities or the caste Hindus. They should feel that the Harijans are no more an inferior class in this country, and they are our own brothers and sisters. Unless this psychological change is there, how can we change the structure of the society? So, what is important is that we must see that these structural changes, psychological changes and emotional changes are brought about in the country. Even to-day in many villages I have seen that if even an educated Harijan takes water from a particular well, from the same well even aru educated caste Hindu people will not take water. I know in a particular village, one school teacher, a Harijan lady, was asked | not to take water from a particular well because the so-called forward community people were taking water from that well. As a matter of fact. I found that the people who were taking water from that particular well were not educated people though they were calling themselves progressive or higher community peoole. So, what is most important is that instead of merely helping them to get jobs in Government service and so on, we must bring about revolutionary changes in the hearts and souls of the people.

Social reformers may come and go. But the position will be what it was 25 years ago. Actually when you go to remote villages in the country, you will find that the condition of weaker sections has not improved. As far as Harijans are concerned, every day we are reading in papers of Harijan houses being burnt, Harijan tenants being evicted and Harijan women being raped or molested. These types of criminal offences are being committed against Harijans from one State to another.

Is it not high to this type of atrocities against back ward sections of our people. We should be ashamed of these things happening even after 25 years of our independence.

As far as employment is concerned, it is still Take for instance, the insignificant. Railways, the biggest Government sector which employs 35 lakhs of people. What is the percentage of employment given to Harijans? It is insignificant. We have pointed out this here on so many occasions. Not only Harijans. There are other sections of the community which are as good or as bad as Harijans. In remote villages Muslims are socially and educationally as backward as Harijans. Not even half percentage of Muslim women is literate in our land today. Muslims are as backward as Harijans, if not more backward. Is it not the duty of this Government to lift these people to a higher level, socially and educationally? I appeal to the Government of India to give due share of representation to Harijans, Muslims and other backward communities in all Government sectors. I also appeal to them to make reservations for them in IAS and IPS cadres and in all other Government services. It is not against the provisions of the Constitution. In Kerala they have reserved seats in Government service for Harijans and other backward communities including Latin Christians, that is, Harijans who are converted into Christianity. They have reserved 9 per cent for Muslims and other backward communities. Muslims are given reservation not because they happen to be Muslims, but because they are found to be educationally and socially backward according to a survey conducted there. A similar survey should be conducted in India and if Muslims are found to be backward, they should be given reservations in all Government services. Some hon. Members suggested creation of a separate Harijan Ministry. It is not a ques-a question of our intention to do good things for this community. Another thing I want to point out is that in various' States we have Harijan colonies. Why so?

[}>hn Hamid Ali Schamanad]

By this, are we not trying to isolate them from the rest of the Society? Instead of that, I "would suggest that Harijans should be allowed to mingle with others. Similarly, why do we have Harijan hostels for students ? I suggest that Harijan students should be accommodated in the general hostels and should be allowed to mix with other students belonging to other communities. Instead of having separate hostels for the Harijan boys and girls, as many States are having now, you have the reservation system, that is, there should be reservation for the Harijan boys and girls in the public hostels so that they mingle with the boys and girls of the other sections of the communities in the country. Such things are there even in Kerala which is supposed to be one of the progressive States. Even in many parts in Kerala, in the north and south Wynad regions, in the Malabar region of KeTala and in the Coorg region of Karnataka, there is the picture of backwardness only and there are some roads which the Harijans cannot use. There are roads belonging to certain temples and there are roads belonging to certain private parties which are open to the public, but not to the Harijans! This sort of custom is still prevailing in this country even now. Similarly, you will also find in certain parts of Kerala like the Wynad region where the tribal people, some tribals, are being sold like chattels and this is there even in some other parts of the country also. The Harijans and the tribals are not treated with dignity and atrocities are committed on the Harijans according to some paper reports. I think the Government should look into this matter. I appeal to the Government to see that the Harijans are not illtreated, but they are absorbed in the Government service and are given big positions. Of course, that also is not enough. They should be made to feel psychologically that they are no more inferior to any body and that they are as good as the other communities like the Brahmin community and that there is no differences between a Brahmin and a Harijan. It is absolutely necessary to create this type of feeling and this type of revolutionary change is necessary in this country. Similarly, I put the Muslim community also in the category of backward communities like the Harijans as far as education is concerned, as far as their social status is concerned and as far as their economic condition is concerned. Therefore, they should also be given equal treatment and there should be reservations for them also and they should also be raised to the level of the other communities, progressive communities, so that our nation can flourish. Thank you, Sir.

श्री देवेन्द्र नाष द्विवेदी (उत्तर प्रवेश): उप-सभाष्यक जी, अनुसूचित जातियों घोर झादिम जातियों पर चल रही इस महत्वपूर्ण बहस में बोलने के लिए झापने जो अवसर मुझे दिया है, उसके लिए में आपको धन्यवाद देता हूं। मुझे इस बात का दुख है कि इस बहुत ही महत्वपूर्ण बहस में इस सदन के सम्मानित सदस्य, चाहे सदन के इस श्रोर के लोग हों या उस झोर के लोग हों, उतनी रुचि नहीं ले रहे हैं जितनो लेनी चाहिए। इस बहस के दौरान कोई भी ऐसा समय नहीं हुआ है जब दो दर्जन से ज्यादा सदस्य सदन में उपस्थित रहे हों, इसमें चाहे मंत्रियण रहे हों, चाहे विरोधी दल के नेता रहे हों। इसलिए ऐसी स्थित पर मैं अपना दुख व्यक्त करता हूं।

हमारे सदन के माननीय सदस्य मुझ से इस बात में सहमत होंगे कि भारतीय संविधान द्वारा प्रदत्त इस संसद् को कोई अन्य कर्तंत्र्य या उत्तर-दायित्व ऐसा नहीं है जो इतना पिवत और महत्व-पूर्ण हो जितना प्रति वर्ष हमारे हिरजन भाइयों और अनुसुजित बातियों ने कितनी उन्नति की है, कितना विकास वे कर पाये हैं, इस पर जो हम सालाना चर्चा करते हैं। मैं समझता हूं कि इससे अधिक पिवत और महान उत्तरदायित्व सदन को दूसरा नहीं सौंपा गया है। जब हम यहां पर हरिजनों की स्थिति पर चर्चा करते हैं तो बस्तुतः हम अपनी स्थिति के सम्बन्ध में चर्चा करते हैं 229 Re twenty-first Report of

इस चर्चा का सम्बन्ध भारत की ग्रात्मा से है। इस चर्चा में केवल झांकड़ों पर चर्चा करके कि कितने लोगों को नौकरियां मिलीं, कितने लोगों को वजीफे मिले. कितने लोगों को मकान दिये गये, केवल यह चर्चा करके गणित के झांकड़े देकर हम ग्रगर ग्रपने को भुला देंगे, श्रमित कर देंगे तो शायद हम संविधान द्वारा दिये गये उस कर्तंच्य के प्रति न्याय नहीं कर पाएंगे।

उप-सभाष्यक्ष जी, मैं श्रांकड़ों में नहीं जाना चाहता। मैं इस समस्या को ऐतिहासिक परिपेक्ष्य और ऐतिहासिक सन्दर्भ में देखना चाहता हुं जिसको हम सभी जानते हैं। भारत की आजादी के दौरान महात्या जी के नेतृत्व में जो स्वराज्य की लडाई हमने लडी उसमें अंग्रेजों को इस देश से हटाना या राजनैतिक स्वतंत्रता प्राप्त करना, बड़ी लड़ाई का केवल एक हिस्सा रहा है। महात्मा जी ने हमेशा यह कहा कि स्वराज्य की लड़ाई सिर्फ यह नहीं है कि अंग्रेज इस देश से चले जायें। स्वराज्य की असली लड़ाई तब समाप्त होगी जब इस देश में व्यक्ति की गरिमा और स्वतंत्रता स्रौर समानता पर बाधारित एक नये समाज की संरचना होगी। और यह लड़ाई अभी चल रही है। इस लड़ाई में हम बहुत कम आगे बढ़ पाए हैं। यह लड़ाई कब पूरी होगी? इस लड़ाई में तब हमें सफलता भिलेगी जब कि केवल सरकार की और हम नहीं देखेंगे, हम केवल राजनीति के साध्यम से देश में इस समस्या के समाधान करने का प्रवास नहीं करेंगे। जब तक केवल ऊंचाई पर बैठे हए, टाप पर बैठे हुए कुछ लोगों के जिम्मे इस काम को हम सौंपे रहेंचे तब तक हम उसमें सफलता प्राप्त नहीं करेंगे। पिछले 25 वर्षों के हमारे अनुभव में एक बहुत ही दुखद स्थिति हमारे सामने थाई है जो मझे कभी-कभी परेशान करती है और वह यह है कि हमारे देश में एक ख़ास किस्म का राजनीति-श्रभिमुख विशिष्ट जन प्रभावित संस्कृति का प्रा-दुर्भाव हुआ है--गोलिटिक्स ओरियेंटेह एलीटिस्ट कल्चर का उद्भव हमा है। उसका परिणाम यह हम्रा है कि राजनीति का बहुत महत्व हो गया है। राजनीति के माध्यम से सब कुछ हो सकता है,

एक दृष्टि यह लोगों के सामने ग्राई है। उसका परिणाम यह हुआ है कि जो सामाजिक और सांस्कृतिक संस्थाएं हैं उनको वह भूमिका हम नहीं देपा रहे हैं या दे पाए हैं या वे अपनी वह भूमिका निभा नहीं पाए हैं जो किसी लोकतांत्रिक देश में होती है। किसी लोकतांत्रिक देश में परिवर्तन केवल राज्य के माध्यम से नहीं होता। राज्य आर्थिक मामलों में भले ही दखल दे लेकिन सांस्कृतिक मामलों में, ग्रैजणिक मामलों में, अन्य मामलों में स्वैच्छिक संस्थाओं को महत्वपूर्ण मुमिका अदा करनी चाहिए। दुर्भाग्यवश सभी क्षेत्रों में विशेषकर हरिजनों के कल्याण के क्षेत्र में हमने देखा कि सभी काम राजनीतिक लोगों के जिम्मे हमने छोड़ दिया है।

दूसरी बात यह है कि हरिजनों की समस्याओं की सतह को ही हमने ग्रमी तक टच किया है। कितने लोग विध्वविद्यालय में गए कितने लोगों को नौकरियां मिली, ये सारी वातें होती हैं। कुछ पढ़े-लिखे जो हरिजन भाई है उनको समाज में क्या स्थान मिलता है इस पर विशेष रूप से चर्चाएं होती हैं लेकिन जो करोड़ों-करोड़ों हमारे हरिजन भाई देहातों में रहते हैं जो असंगठित हैं जो श्रनभागेंनाइण्ड हैं जिनकी भावाज यहां तक नहीं पहुंच पाती, जिनको यह मालूम भी नहीं होता कि प्रति वर्ष सदन में अनुसुचित जातियों के प्रायक्त की रपट पर वहस होती है उनकी उपेक्षा होती है। उन लोगों की आवाज न तो सदन के पास पहुंच पोती है और न उन लोगों को दृष्टि में रखकर हमारी योजनाएं ही अधिक बनी हैं। उसका परिणाम यह होता है कि चाहे देहातों में हरिजनों की रहने की समस्या हो और चाहे उनके मिनिसम वेज की समस्या हो चाहे समाज में उनके एकीकरण की समस्या हो उनके सम्बन्ध में हमारे पास जानकारी बहुत कम होती है और उस जानकारी की कमी के कारण यह जो पूरा विभाग है जो उसके लिए प्रलग से बनाया गया है वह भी भायद उतनी महत्वपूर्ण भूमिका अदा नहीं कर सका है। इसलिए उपसभाध्यक्ष जी मैं आपके माध्यम से सदन सदस्यों से ग्रीर देश के ना गरा करना चाहुंगा कि जो सबसे ब ही ा

वह यह है कि हरिजनों के कल्याण की दृष्टि से श्रीर हरिजनों का समाज में इंटीग्रेशन हो उनका उचित स्थान हो व्यक्ति की गरिमा का जो **बाद**र्श है उसके ब्रनुरूप उनको ला सके उसके लिए जरूरी है कि पूरे देश में राजनीति से ऊपर उठकर फिर से एक अवर्दस्त आंदोलन को प्रारम्भ करना है--एक सांस्कृतिक भांदोलन कल्चरल रिवो-ल्यूशन का एक भारतीय वर्शन हमको लाना पड़ेगा श्रीर तभी हम जाकर जो एक मनोवृत्ति में परि-वर्तन करने की आज आवश्यकता है उस पर बल दे पाएंगे ।

श्रो कालो मुखर्जी (पश्चिमी बंगाल) : ब्राह्मण के द्वारा भी हो सकता है।

श्री देवेन्द्र नाम द्विवेदी: हां वह उसी समाज के एक ग्रंग हैं—उसमें ब्राह्मण भी भागीदार होंगें, बंगाली भी भागी दार होंगे, हरिजन भी भागीदार होंगे। सब लोगों को एक साथ प्रयास करना पड़ेगा। वह तभी होगा, जैसा एक माननीय वरिष्ठ सदस्य ने कहा था, जब हम जाति-व्यवस्था पर आक्रमण करेंगे और जाति व्यवस्था तोड़ेंगे, वर्ण-व्यवस्था तोड़ेंगे। उसके लिए देश में एक ग्रांदोलन की स्थिति पैदा करनी होगी। उसके लिए मैं राजनैतिक और सांस्कृतिक संस्थाओं से अनुरोध करूंगाकि वे भ्रपनी सहत्वपूर्णभूमिका अदा करें। कुछ निश्चित सुझाव मैं बापके माध्यम से देना चाहूंगा। मेरा पहला सुझाव यह है कि यद्यपि हम प्रति वर्ष इस पर बहस करते हैं कि जो प्रति-वेदन प्रस्तुत किया गया है उसमें क्या किया गया है क्या नहीं किया गया है लेकिन उसकी जो सिफा-रिशें हैं और जो सुझाव हैं, उनको प्रति वर्ष कितना स्वीकार किया जाता है इसका लेखा-जोखा पिछले 27 वर्षों में किस हद तक उन रपटों में दिए गए सुझावों, सिफारिकों ब्रौर संस्तुतियों पर सरकार ने कितना काम किया है, उसका एक पूरा चित्र समाज के सामने और सरकार के सामने आना चाहिए। इस मामले में मेरा आपके माध्यम से सरकार को यह सुझाव है कि वह इस बारे में एक म्वेत-पत्न निकाले जिसमें जो सारी स्थिति है,

जो इसके बारे मैं सम्पूर्णता है, उसका पूरा लेखा जोखा होना चाहिये ग्रौर सारा चित्र समाज के सामने भाना चाहिये। चुंकि यह 21वीं रिपोर्ट है, इसलिए अब तक जितने भी आश्वासन और सुझाव इस समस्या के बारे में दिये गये हैं और उनको किस हद तक सरकार ने कार्यान्वित किये हैं वह सब लेखा-जोखा इस श्वेत-पत्न में होना चाहिये ।

इसके साथ ही साथ मैं यह भी चाहूंगा कि जितनी भी सार्वजनिक संस्थाएं हैं पब्लिक अन्डर-टेकिंग्स हैं, जितने भी विश्वविद्यालय हैं, जो भी महत्वपूर्ण संस्थाएं हैं, उनमें जो सर्वोच्च स्थान है और उन पदों पर जो आफिसर बैठे हैं, उनमें से कितने प्रतिशत जगहें हमारे हरिजन भाइयों ने पाई हैं ? जैसे एल० ब्राई० सी० बैंक हैं इस तरह की जितनी भी संस्थाएं हैं उनको कैटिगराइज करके उनमें इन लोगों को कितना प्रतिनिधित्व दिया गया है, किस हद तक ये लोग इन जगहों के भागीदार हैं, उनको कितना प्रतिशत प्रतिनिधित्व दिया जा रहा है, इस तरह का पूरा चित्र इस क्वेत-पत्न में होना चाहिए।

मेरा दूसरा सुझाव यह है कि इस समस्या को सुलझाने के लिए कई विभागों के बना देने से काम नहीं चलेगा। इस वारे में जो एक बात पर बल देना चाहिये, उसके सम्बन्ध में मेरा सझाव यह है कि एक उच्चस्तरीय राष्ट्रीय समिति, जो परमानेंट बाडी के रूप में हो, जैसे सिटी**जन** कौंसिल है, उस ढंग की एक बाडी हो, जिसकी ग्रघ्यकाता प्रधान मंत्री जी करें। इस तरह की एक समिति वनाई जानी चाहिये जो इस बात को देखें कि हरिजनों का किस हद तक इंडिग्रेशन हो रहा है भीर नीचे से लेकर ऊपर तक किस ढंग से उनकी उन्नति में ध्रवरोध उत्पन्न किये जा रहे हैं। यह समिति जो बनेगी वह इस बात पर नजर रखेगी। इस समिति में राजनीतिक लोग ही न रहें बल्कि सांस्कृतिक लोग भी समाज में जो बौदिक लोग है उनका भी इसमें प्रतिनिधित्व होना चाहिये। यह जो समिति होगी वह सिटीजन काँसिल की

तरह काम करेंगी भ्रौर बीच बीच में इसकी बैठकें होती रहेंगी जिसमें हर मामले पर विचार हो सके।

तीसरा सुझाव मेरा हमारी उच्चस्तर पर जो प्रशासनिक सरकारी संस्थाएं हैं, उनके द्वारा किये गये प्रयासों को बल देने के सम्बन्ध में है। जैसा आप जानते हैं कि प्रांतीय सरकारों और भारत सरकार द्वारा क्या क्या होता है, यह बात तो हमको मालून ही है, लेकिन पंचायती राज जैसी जो संस्थाएं हैं, जिला परिषदें हैं, उसके नीचे की जो संस्थाएं हैं, वे इस सम्बन्ध में ग्रपनी महत्वपूर्ण भिमका अदा नहीं कर पारही हैं। आज वास्तविक समस्या वहीं पर है क्योंकि स्नाज गांवों में स्वर्ण के कुएं से हरिजनों को पानी नहीं मिलता है। इसकी सूचना न किसी राज्य सभा और न ही किसी लोक सभा के एम०पी० को मिलती है या न गृह मंत्री जी को ही मिलती है। इस बात में धगर कोई कुछ कर सकता है तो वह जिला परिषद या जो गांव का सभापति है, वह कर सकता है। इसलिए सरकार जिला परिषदों और गांव समाग्रों का जो प्रशासनिक ढांचा है, उसको इस कार्य के लिए लगाना होगा और उनको इस कार्य को करने के लिए ट्रेनिंग देने की व्यवस्था करनी होगी। आजकल जो टकराव होता है वह स्वर्ण ग्रीर हरिजनों के बीच में ही होता है और जो प्रशास-निक अधिकारी होते हैं वे स्वणं के साथ बायस्ड होते हैं। और किसी मामले में ब्यूरोजैसी कमिटेड हो या न हो लेकिन हरिजनों के कल्याण के सम्बन्ध में हमें कमिटेड बनना पडेगा और इसके लिए एक रिफ्रेशर कोर्स की ट्रेनिंग की विशेष व्यवस्था करनी होगी। मैं सरकार से अनुरोध करूंगा कि वह इस दृष्टिकोण पर बल दे भौर इस बात पर विचार करे।

इसके साथ ही साथ चौथी दात जो मेरे दिमाग में है वह यह है कि हमारे देश में जो मास मीडिया की भूमिका है, वह अपनी भूमिका अच्छी तरह से नहीं निभा रहा है चाहे वह आकाशवाणी हो या चाहे अखबार हों। दुर्भाग्य से ये संस्थाएं बह काम नहीं कर रही हैं जो उन्हें इस सिलसिले में करना चाहिये। अखवारों में तो कांग्रेस के अन्दर क्या हो रहा है, कौन किस से मिल रहा है, विरोधी दल के नेता किस से मिल रहे हैं और क्या कर रहे हैं, किन की बात कह रहे हैं, इन सब बातों की चर्चा होती है। लेकिन जो अहम मसला है कि समाज में किस तरह से प्रगति हो रही है, हिरजनों की भलाई के लिए क्या क्या किया जा रहा है, क्या क्या किया जाना चाहिये, में समझता हूं पत्रों को इस सम्बन्ध में एक विशेष भूमिका निभानी चाहिये। विशेष रूप से सरकार से सम्बद्ध पत्र और आकाणवाणी को इसमें बहुत पहत्वपूर्ण भूमिका अदा करनी चाहिए।

मैं एक रिपोर्ट पढ़ रहा था। उसमें इस बात का जिक था कि पांचवीं पांच-साला योजना में सरकार की छोर से चार करोड़ रुपया स्वैच्छिक संस्थाओं को दिया जायना, जो इस समस्या के समाधान में सरकार की मदद करती है। मैं समझता हूं कि यह धनराशि बहुत कम है और स्वैच्छिक संस्थाओं को सरकार को निश्चित रूप से बहुत ज्यादा धनराशि देनी चाहिए, कम से कम उतना रूपया तो अवश्य दें जितने हरिजन भाई इस देश में रहते हैं जिससे इन स्वैच्छिक संस्थाओं का पुरा उपयोग हो सके, जो आप चहते हैं।

इसके बाद इस समस्या का एक दूसरा पक्ष है जिसकी छोर धन्य माननीय सदस्यों ने सदन का ध्यान ग्राकपित किया है ग्रीर वह यह है कि प्राधिक क्षेत्र एवं कार्यवाहियों में नीचे के स्तर पर हम हरिजनों का प्रतिनिधित्व कर देते हैं, लेकिन जब ऊंबाई गर जाते हैं तो हरिजनों को प्रति-निधित्व बाप उस ढंग से नहीं दे पाते हैं, जैसे बैंबस, एल०बाई०सी० या स्माल स्केल इंडस्टीज के लॉस के सिलसिले में हम हरिजनों को कितना महत्व देते हैं। कोग्रापरेटिब्स के माध्यम से जो रुपया दिया जाता है उसमें हरिजनों को कितना प्रतिनिधित्व होता है। बहुत सी एजेंसीज हैं जो रिटायर्ड सैनिकों को दी जाती हैं। मेरा सुझाव है कि ये एजेंसियां उन हरिजन साथियों को दी जायें जो अनएम्प्लायड हैं और उनको रिटायर्ड श्रामी पर्सीनेल तक सीमित नहीं करना चाहिए। मैं ग्रपना निवेदन समाप्त करना चाहुंगा लेकिन एक श्रपील के साथ श्रपने नौजवान साथियों से जो सदन में उपस्थित हैं या बाहर हैं एक ग्रपील करता हं-इस हरिजनों की समस्या को हमारी पुरानी पीढ़ी ने जिस ढंग से हल करने का प्रयास किया है और उसमें कितनी सफलता मिली, कितनी असफलता मिली इस पर इतिहास ग्रपना फैसला देगा-लेकिन ग्रगर हम चाहते हैं कि सचम्च हरिजनों का समाज में इंटीग्रेशन हो और सचमुच हमारे हरिजन भाई हिन्दस्तान को बनाने में बराबर के हिस्सेदार हो सकें तो हमारे नौजवान भाइयों को निश्चित स्प से उस कल्चरल रिवोल्यजन का नेतृत्व करना पहेगा, मनोवृत्ति का परिवर्तन करने की दिशा में नेतृत्व करना पड़ेगा जिसकी मैंने चर्चा की है।

श्री रोशन लाल (हिमाचल प्रदेश) : बाइस चेयरमैन बाहब,

न तड़पने की इजावत है न फरियाद की है। घुट के मर जाऊं, ये मरजी सय्याद की है।। हरिजनों, पिछडी जातियों और कवायलियों की जो समस्या है उसके वृत्तियादी पहलुखों पर गौर किया बाय तो यह कोई जज्बाती समस्या नहीं है। जज्बाती भी है लेकिन इस वक्त इसके दोनों पहलुखों पर बड़ी संजीदगी के साथ गौर करना जरूरी है। इसके बाइट पहल भी हैं और डाक पहल भी हैं। जहां तक डार्क पहलुओं का ताल्लुक है, कोई ढाई हजार साल पहले की कहानी है जब इस देश के **म**न्दर छोटे छोटे टुकड़ों में राजाओं का राज था और जो उनके दरबारी लोग थे, उनके महलों में रहने वाले, काम करने वाले लोग थे उन्होंने राजाओं के साथ ग्रपना रिक्ता जोड़ लिया, उनकी बेटी, बहिन या मां का रिश्ता उनके साथ हो गया। दूसरी तरफ जो मेहनत करने वाले मजदूर लोग थे, जो खेत में काम करते थे, उनको ग्राईनी, माशी, वमाजी श्रौर ग्रखलाकी कदरों से महस्म रखा गया जिसका नतीजा यह हुआ कि वे लोग जो मेहनतकश बे, जो मजदूर थे वे गुलाम और पसमांदा हो गए। उनको इक्तिसादी मुश्किलात का सामना करना पड़ा; मजलिसी और तालीमी तौर पर वे और पसमांदा हो गए जिसका नतीजा आज हम अपने सामने देख रहे हैं। जो लोग महलों में दरवारी थे. उनकी हालत यह थी-मीं एक फारसी का शेर अर्ज कर देता हं---

अगर मह रोज भह गोयत गब यस्त ई। ब बाएद गुफ्त एनक माओं परबीन ॥

अगर बादशाह रात को दिन कह दे और दिन को रात कह दे तो दरवारियों का यह हाल था कि जहांपनाह, जो कुछ ग्राप फरगा रहे हैं वह ठीक है, तारे नजर था रहे हैं। बल्कि वे सामने धासमान की तरफ मुंह करके कहते थे जहांपनाह, ग्रालीजाह चांद भी नखर था रहा है। उनकी यह हालत थी। उसका बैकग्राउंड क्या था कि दरवारियों का वहां पर बोल बाला रहा। मुतलिकअलनान स्नीर रजत-पसंद वे लोग बन गये और जो खेती का काम करने वाले मजदूर थे वह खेतीहीन हो गये। वह उनकी जमीन को कहते थे कि वे गैर काश्तकार हैं। सर छोट्राम जी थे, जब पंजाब युनाइटेड था उस वक्त उन्होंने एक कानून बनाया था कि जो खेती का काम करने वाला था उसे गैर काश्तकार करार दिया गया वह न जमीन खरीद सकता था और ये लोग अपने दरबार में बैठे राजा महाराजाओं के यहां खाते थे। उस समय यह सवाल था कि वे काश्तकार नहीं थे।

दरग्रसल बाज जो मसला है हिन्द्स्तान में वह नाकस जरी इसलाहत और इक्तसादी बदहाली का मसला है और बोसीदा रस्मों रिवाज का है।

पृह मंत्रालय, कार्मिक ग्रीर प्रशासनिक सुधार तथा संसदीय कार्य विमान में राज्य मंत्री (श्री श्रोम् मेहता) : इसीलिए हमने यह कोशिण की कि उन सब राजाधों को खतम कर दिया।

श्री भैरों सिंह शेखावत (मध्य प्रदेश) : जो नये राजा बन गये इनका क्या होगा?

श्री रोशन लाल: उसके वजुहात ये थे कि जो दरबारी लोग थे वह पहले हिन्दुस्तान में जब हम गुलाम थे तो हरिजन जो ये वह गुलामों के भी गुलाम थे। देश गुलाम था। उसका नतीजा क्या हुआ कि यहां पर कितने ही हमले बाहर से हुए।

हिन्दुस्तानी कहते थे कि सबसे बड़ा अपना आदर्श है। ब्वे मजहब को ऊंचा समझते थे लेकिन उन्हें हमेशा बाहर के हमले से शिकस्त हुई।

अब सवाल यह है कि अगर इसका दूसरा पहलू देखा जाए तो वह यह है कि सरकार ने 25 साल के मन्दर जब देखा कि हरिजनों के मसलों का हल किस तरह से तलाश किया जाए तो जो हमारे कंस्टीटयुशन फोम करने वाले थे उेन्होंने देखा कि गवनंभेंद्र को कानुनी तौर पर धीर कुछ ऐसे कानुन लाग् करके इस मसले का हल तलाश किया जाए। चनांचे 26 जनवरी, 1950 को हमारा विधान डेमोकेटिक रिपब्लिक आफ इंडिया का ऐलान हुआ और हमारे देश के काबिलेफखर घौर काबिले एहतराम नेतायों ने यह ऐहद किया कि हम एक ऐसी सल्तनत का कायमे अमल करने चले हैं जिसका नसबोउल्लयन यह था कि हम ऐक इंसान को, हर वर्जे के प्रावमी को अपने ख्यालात रखने का और बड़े और छोटे को एक से हकूक हासिल होंगे। वह हकूक जो कि श्रापके कंस्टीटच्यान में दिये गये हैं वह ग्रभी तक इंप्लीमेंट नहीं हुए। मैं बताना चाहता हूं कि वह अपने कंस्टीट्यूशन को देखें। या तो ग्राप कंस्टीट्यूशन की तौहीन करते हैं या जो आपने ऐहद किया था, जिसको जमाना बड़ी गौर से सून रहा था, हम ही सो गये दासतां कहते कहते।

जो कमिश्नर की रिपोर्ट सामने शाया हुई है उस सिलसिले में मैं बताना चाहता हूं कि मुझे उस कमेटी में, जो शैंड्ल्ड कास्ट और शैंड्ल्ड ट्राइव्ज की कमेटी थी, उसमें 1971-72 और 1972-73 में काम करने का इतिफाक हुआ और मैंने मुख्तलिफ सुबों का दौरा किया और हरिजन और कवायली लोगों की समस्यात्रों को देखा। तो उसकी तरफ जब हम देखते हैं तो कई अनुमान ऐसे हैं जो तड़पा देंगे खत्म होने तक कौत सुनेगा इन अफसानों को। ग्रभी ग्रापने रिपोर्ट देखी कि गुजरात, पंजाब, बिहार, उत्तर प्रदेश इस कदर जुल्म और सितम, इस कदर एट्रोसिटी और इस कदर नंगा नाच हो रहा था जो कि हमारे सिविलाइज्ड नेशन, सोशलिस्ट नेशन के लिए या सैक्यूलर डैमोकेसी के लिए बदनुमां धब्बा है। 22 जून, 1973 को गुजरात के सुन्दर नगर जिले के श्रन्दर

एक ऐसा शर्मनाक और लर्जाखेज वाक्या हुन्ना जिस^म तकरीबन सारे गुजरात श्रीर महाराष्ट्र को लपेट में ले लिया। सारे गुजरात के ग्रंदर-दजाए उसका कोई भ्रच्छा भसर हो गवर्नमेंट ने कोई एक्शन लिया तो उसका बुरा असर हुआ। 22 जुन का ही वाक्या है कि हरिजन के कुएं भी सूख गए वे हरिजन ग्रपनी प्यास को बुझाने के लिए पब्लिक बैल से पानी लेने की कोशिश कर रहे थे उसी वक्त 500 ग्रादिमयों का भीव ग्राया और उन पर हमला कर दिया। जिससे दो कल्ल भौके पर ही हो गये और कई जबभी हो गए। गवर्नर ने फौरी इकदामात उठाए । लोगों को गिरपतार किया ग्रौर मुकदमा रजिस्टर किया जिसका नतीजा यह हुआ कि दूसरे गांवों में भी जाकर वहां के कास्ट हिन्दुओं ने, जो धर्म के ठेकेदार कहलाते थे हरिजनों के कुश्रों में टड्डी डाल दी, उसमें गन्दगी डाल दी। यह सब चीजें कमीशन की रिपोर्ट में है। रिपोर्ट में यह भी देखेंगे कि दो औरतें पानी भरने गईं, उनको नंगा कर दिया और उनके जिस्म को दागा गया। इस किस्म के वाक्यात बकसर होते हैं। दिल्ली के नजदीक सभी गाजिया-बाद में एक नौजवान लड़के को दरख्त से लटका कर नीचे से ग्राग लगा दी जिस प्रकार कि सुग्रर को भुना जाता है। इस तरह हाथरस, उत्तर प्रदेश में भी हुन्ना है। मेरे कहने का मतलब यह है कि हिन्दुओं के ब्रन्दर जो अपने बाप को हाई कास्ट हिन्दू कहते हैं उनमें नफरत का जज्बा है। मैं धापको इसका एक उदाहरण देना चहाता हूं। कालिज में एजू-केशनल इंस्टीट्य्शन के अन्दर एक लड़का बहुत ब्रिलिएंट था। दूसरे लड़कों ने देखा कि यह हमारे से टाप कर जाएका, फर्स्ट निकल जाएगा। चुनाचे उन्होंने तैयारी की धौर उस लड़के को कल्ल कर दिया गया।

में भ्रापको बताना चाहता हूं कि इस किस्म के वाब-यात उत्तर प्रदेश बिलया डिस्ट्रिक्ट के अन्दर भी हुआ। एक नौजवान लड़की को और उसके भाई को दरखूत से बांध दिया गया। उसके सामने उसकी बहन का रेप किया गया। इस तरह की घटनाओं के होते हुए या हम अपने देश में डेमोकेसी को रख सकते हैं। मैं हिन्दू धर्म के ठेकेदारों से कहना चाहता हूं कि जो धर्म ग्रीर कर्म में विश्वास करते हैं वह हर चीज में जान देखते हैं। वे दरबत के पत्तों, फलों और फूलों

Report of [श्री रोशन लाल]

में जान देखते हैं। जानवरों में, कुत्तों में जान देखते हैं। कृता धगर रसोई में चला जाएगा वहां उनके बर्तनों को चाटेगा, उनके मह को भी चाटेगा गंदगी चाकर उससे उनको कोई नफरत नहीं होती लेकिन अगर एक हरिजन आपके कुएं पर चला जाएगा उससे भापको नफरत हो जाएगी। उससे ग्राप को नफरत का जञ्बा पैदा हो जाता है। यह धापका धर्म है। मैं धर्ज कर रहा या धर्म के ठेकेदारों से कि यह जो मसला है इक्तसादी मसला है।

में बड़ा मणकुर हूं प्रधान मंत्री श्रीमती इन्दिरा गांधी का। उन्होंने 73 में हम को इजाजत दे दी। इससे पहले कोई भी रिपोर्ट इस बारे में आती थी तो उस रिपोर्ट पर कोई डिस्कशन नहीं होती थी, न इस एवान में और न उस एवान में। कोई भी रिपोर्ट माती यी प्रेजीडैन्ट को पेश कर दी जाती थी। हमें नहीं पता लगता या कि उसमें हरिजनों के खिलाफ बया है हरिजनों के लिए क्या कहा गया है। लेकिन प्राइम मिनिस्टर ने 1973 में इजाजत दे दी। पहले यह महकमा सोशल बैलफेयर डिपार्टमेंट एज्केशन मिनिस्टरी के तहत था अब यह होय मिनिस्टरी के तहत कर दिया गया है। यहां से एक सर-कुलर भी भेजा गया है। तमाम स्टेटों को कहा गया है उसको इम्पलिमैंट करने के लिए। उन्होंने कहा है कि उन पर फौरी धमल हो। जहां तक सर्विसेज में रिजर्वे-शन का ताल्लुक है उसकी भी पूरा किया जाए। हमारी स्टेट के चीफ मिनिस्टर को भी लिखा गया है। सब को हिदायत दी गई है कि जो एट्रोसिटी, जुल्म-सितम हो रहे हैं और जो लोगों में रिजेन्टमैंट हो रहा है उनको फौरन दूर किया जाए। तो इस किस्म की जो समस्याएं हैं, मैं समझता हूं कि धगर इसमें थोड़ी-सी तरमीम करके हम इस मसले को हल करेंगे तो हमें इस में कामयाबी मिल सकती है।

में आपकी मारफत कुछ तज्ञवीजें अपनी हुक्मत को देना चाहता हं। हमारे मुल्क में चार हजार पांच सौ के करीब पालियामेंट के और स्टेट लेजिस्ले-चसं के मेम्बर हैं और हजारों की तादाद में जिला परि-बदों, ब्लीक कमेटियों और पंचायतों के पंच आदि हैं। अगर हम इन सब के लिए एक कोड ग्राफ कंडक्ट बना दें भीर हर एक मेम्बर के लिए यह जरूरी कर दें कि कोई भादमी यदि हरिजनों या धादिवासियों के ऊपर जल्म या ग्रत्याचार करेगा या छुग्राछूत को मानेगा तो उसका हम सोशल बाइकाट करेंगे श्रीर जो सदस्य इस बात की नहीं मानेगा वह उस संस्था का सदस्य नहीं रह सकेगा तो इससे भी हम इस बुराई को दूर करने में काफी हद तक कामयाब हो सकते हैं। दूसरी बात यह है कि आजकल हम देखते हैं कि हरिजनों के घर जला दिये जाते हैं भीर उन पर एट्रोसीटीज की जाती हैं भीर उनको कुओं पर पानी तक नहीं पीने दिया जाता है। रेलवे के अन्दर अगर कोई एक्सीडेन्ट हो जाता है तो आप हर एक आदमी को 50 हजार रुपये देते हैं, लेकिन इन गरीब लोगों के घर बरबाद कर दिये जाते हैं और यहां तक इनको कूएं से पानी लाने के अपराध में जान से मार दिया जाता है, लेकिन सरकार की तरफ से कोई इस प्रकार की मदद नहीं दी जाती है। गुजरात के बन्दर, बिहार के अन्दर और उत्तर प्रदेश के अन्दर इस किस्म के वाकयात हो चुके हैं, लेकिन उन लोगों के लिए किसी किस्म की कोई राशिमकरेर नहीं की गई है। मैं यह भी अजं करना चाहता हं कि पंजाब के बन्दर जब सरदार प्रताप सिंह कैरों चीफ मिनिस्टर थे तो उन्होंने हरिजनों के कल्याण के लिए एक कल्याण टेक्स जारी किया था। चुंकि वे ज्यादा दिन तक जिन्दा नहीं रह सके, ग्रन्यथा वे एक बड़े बाला रिफार्मर थे। द्मगर वे जिन्दा रहते तो काफी कुछ काम करते। वे यह चाहते थे कि हर एक जिले में एक आदर्श गांव हरिजनीं का हो और वे यह भी चाहते थे कि हर एक नवजवान जो हरिजन है वह दूसरे नवजवानों के मुकाबले में तालीम के लिहाज से और जिस्मानी लिहाज से किसी भी रूप में कप न हो और इस प्रकार से कल्याण टेक्स के जरिए उन्होंने 3 करोड़ 86 लाख रुपये जमा किये थे। लेकिन उनकी जिन्दगी ज्यादा दिन नहीं चल सकी। उनका ख्याल था कि 5 करोड़ रुपये वे सेन्ट्ल गवनंभिन्ट से लेकर पंजाब के हर एक जिले में हरिजनों का एक भादशं गांव बना देंने। इसलिए मैं चाहता हूं कि इन जातियों की तरक्की के लिए कोई इस तरह का तरीका निकाला जाय। जब तक ग्राप इनकी तरक्की के लिए कोई स्पेशियल कदम नहीं उठाएंगे तब तक ये लोग ग्रन्य कौमों का मुकाबला नहीं कर सकते हैं। इसलिए श्चगर आप समीर आदिमियों पर श्चौर बड़ी बड़ी जमीन वालों पर इस प्रकार का कोई टेक्स लगाएंगे धौर उस पैसे को हरिजनों के कल्याण के लिए खर्च करेंगे तो इन

सोगों की इक्तसादी हालत बैटर हो सकती है। इसके श्रलावा जहां तक एजुकेशनल इंस्टिट्युशन्स का ताल्लुक है या जो टेक्स्ट बुबस होती हैं उनका ताल्लुक है, इसकी तरफ भी ध्यान देने की जरूरत है। इस देश में छुआ-छत का मसला काफी बढ़ चुका है। घाज हर एक धादमी के ब्रन्दर जाति-बिरादरी का रिवाज घर कर चुका सवाल आ जाता है। मैं समझता हं कि ये सब बातें हमारे देश की टेक्स्ट बुक्स के ग्रन्दर इस किस्म की बातें रखी जानी चाहिए जिसमें यह बताया गया हो कि जाति-बिरादरी और छुम्राछ्त की बातें बत्म होनी चाहिएं। whereas our Constitution guarantees मेहरबानियां की हैं और हमारे देश में हरिजनों में से एस॰ इस किस्म के एड्मिनिस्ट्रेटिव्ह जाव्स के लिए from this नुजरात है, बिहार है या उत्तर प्रदेश जैसे इलाकों में जहां and extreme fraternity छानबीन हो सकती है क्योंकि हमारे दोस्तों ने भी अपनी such a disparity in our social life. है, उनको इन्साफ नहीं मिलता है।

pect of the Scheduled Castes and the Scheduled Tribes, these three things are not fully And since the day of the implemented. beginning of the caste system, we have allowed man to exploit man. Today we do not believe in man exploiting man. We do not tolerate a man exploiting another man. But, however, this is very much prevailing in our country. I am glad है। अगर कोई इलेनमान लड़ना हो तो जाति बिरादरी that our country has become one of the nuclear का सवाल सामने था जाता है, हरिजन नान-हरिजन का powers of the world and we have as such gained recognition in the eyes of the international community. But there is every possibility of हेमोजेसी के लिए बहुत बढ़ा खतरा है। इसलिए our being looked down upon by them because of the plight of the Scheduled Castes and the Scheduled Tribes. I do not understand why this kind of disparity should prevail in our country हाथरस के अन्दर जिस प्रकार से एक नवजवान का कल्ल equality among men, some of our people are being कर दिया वह हमारी प्रांचे बोल देने वाला वाक्या है। treated worse than dogs. There are many people who are fond of keeping dogs and playing with न्याहम किस्म की बुराइयों से मुल्क पाक हो सकता है ? dogs and they take care of them. But in India एक और सुझाव देना चाहता हं भौर वह यह है कि अब there are some people who cannot take नानीमी असर रफ्ता रफ्ता बढ़ रहा है। सरकार ने कुछ anything touched by these people. That n that these people are treated worse than dog«. That means

At the outset, 1 would make a plea. This kind of भाई॰ ए॰ एस॰, भाई॰ पी॰ एस॰, आई॰ एफ॰ treatment to these people should immediately go country if we really mean to भाला प्राफित्तमं काफी काफी निकल चुक है, तो implement the things gua-givinted in our Constitution. Otherwise, it will be difficult. This जहां एट्रोसिटीज होती हैं, जिन जगहों में छूबाछूत हैं; is the time when extreme equality, extreme justice should be realised. इस किस्म के बाक्यात दरपेश होते हैं, में चाहता हूं वहां So, we should never talk about anything which we do not mean to carry out. In the case of the जिसा के स्तर पर प्राई० ए० एस० ग्राफिसर हरिजन Scheduled Castes and the Scheduled Tribes, they नगएं, बाई॰ पी॰ एस॰ बाफिसर भी इरिजन लगाएं speak the same language, they put on the same ताकि कोई बुराईयां हो या खराब बाक्यात हो उनकी dress and they live in a similar fashion like others. So, I do not see any reason why there should be तकरीर में कहा है कि पुलिस में रिपोर्ट वर्ज नहीं होती matter of our tribals, we have our own different dialects, different dresses, different ways of building our houses and different ways of living.

तो मैं बाकी छोटी-छोटी बातों पर जाकर वक्त जाया नहीं करना चाहता, न रेपिटीशन करना चाहता हं Constitution embodies fraternity, equality and nomenclature should be justice. But, I should say that in res-

बचाना है तो आपको हरिजनों को इन्साफ देना होगा।

स्यादा न कह कर मैं आपको धन्यवाद देता हूं।

So in the matter of Scheduled Tribes there is no fault of the society. But in the matter of SHRI SCATO SWU (Nominated): Our Scheduled Castes I would appeal that the changed discriminates

[Shri Scato Swu] against the social status. Because of this nomenclature there is every possibility of my becoming your servant whereas there is chance of your becoming my servant in spite of my qualifications and capabilities. Therefore, the nomenclature "Scheduled Caste" should be totally abolished. So long as this name is there I do not think we shall ever realise the extreme equality ef social life.

It is true that the Government is trying their best to improve upon the living conditions of the Scheduled Castes and the Scheduled Tribes. But I am sorry to say that there are some who are extremely lazy, who have no inteiest in developing themselves, who are beyond correction. For such people the Government should take what steps they deem fit. But there are others who are ambitious enough and want to develop themselves as best as others. But timely assistance is not given to such people. That is why they are much behind others—there is no such word as "backward". I should say there are less privileged people and better privileged people. If the same facility is afforded to us we can become even better than others. To quote the example of one Dr. Senka Ya-den He is an eminent scientist and a research scholar now in America. Because facilities are not given to us we are backward. But, as I said, I do not recognise the word "backward". I would rather say that we are less privileged people, and these less privileged people have been all along exploited by better privileged people although these less privileged people have done much for the privileged people for hundreds of years together. I would, therefore, appeal to the better privileged people to look to the interests of the less privileged people in as much as they have been exploited by these people; otherwise social confusion and social chaos will continue to prevail. As one of my colleagues put it, what is required is some social structural changes and a revolution in the society. So I would appeal to the Government to give proper and due attention to the 9e less privileged people on priority

basis, not on economical basis. The tribal people living in the north-eastern sector are very ambitious and want to be as good as other people. So unless their interests are looked into in right time, I may submit to this august House, they would always run to other countries where they think they have better stakes.

So, I would appeal to all the concerned Ministers to pay spot visits so that they can do the needful in right time and thereby bring about all possible revolution in different parts of the country. Otherwise, as 1 see it, the signs are not good, are not very encouraging. So, I would make an appeal to the better privileged people as well as to our Government to look into the interests of the less privileged people so that >ye will be able to implement and carry out our commitments in full.

श्रीकल्पनाय (उत्तर प्रदेश) : उपसभाष्यक महोदय, शैडयल्ड कास्ट श्रीर शैडयल्ड टाइब्स पर जो सरकार की तरफ से रिपोर्ट पेश की गई है उसका हम समर्थन करते हैं। आज हमें याद बाती है अपने देश के महान नेता महारमा गांधी की जिन्होंने बाजादी की लडाई के पूर्व हिन्दस्तान के दस करोड़ हरिजन और श्रादिवासियों के जीवन को सुखमय बनाने का सपना देखा था. लेकिन यह देश की बदकिस्नती थी कि सामन्तशाही और प्रति-कान्तिकारी ताकतों ने हमारे महात्मा गांधी जी की हत्या ऐसे समय पर कर दी जब देश के अन्दर बहुत सी समस्याएं थीं। हम अपने देश के महान नेता प्रधान मंत्री जी का अभिनंदन करते हैं जिन्होंने सरकार में ग्राने के बाद लगातार हरिजन और ब्रादिवासियों को शासन के विभिन्न हिस्सों में हिस्सेदारी देने की कोशिश की है। हमें इस बात का फक है कि कांग्रेस पार्टी ने चाहे हिन्द-स्तान में बोट का राज कायम करने का सवाल हो, चाहे हरिजन और भादिवासियों को राजसत्ता में भागीदार बनाने का सवाल हो, चाहे नौकरियों में हिस्सा देने का सवाल हो, अमीन में हिस्सा देने का सवाल हो, हर मामले में एक फ्रान्तिकारी कदम उठाया है। हमारे देश की प्रधान मंत्री ने हमारे हरिजन और आदिवासियों की न केवल गरीबी हटाओं को ही प्राथमिकता दी है बल्कि उन्हें राजसत्ता में भी हिस्सेदारी देने का सवाल

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प्रादरणाय उपसभाष्यक महादय, हसार दश क 10 करोड़ हरिजन और ग्रादिवासी जिनके विषय में हम यहां चर्चा कर रहे हैं वह न केवल तन से टटे हैं, न केबल मन से टटे हैं, न केवल उनकी वाणी हीन है, न केवल 15 सी वर्षों की गुलामी के अन्दर जकदे हैं, हिन्दुस्तान की 5 हजार वर्ष पूरानी जाति प्रथा के शिकांजे में जकड़ करके जोर जल्म की चक्की में पिसकर नरकंकाल के रूप में उठ खड़े हुए हैं । बाज जब हम इस देश की समस्याभ्रों पर विचार करते हैं, इस देश के हरिजनों की समस्याओं पर विचार करते हैं तो इनकी न केवल रोजी, रोटी, कपड़ा और मकान की जरूरत है, न केवल दवा दारू की जरूरत है बल्कि इनके मन टटे हैं, कई हजार वयों से जब देश में छुआछत के कारण हरिजन और आदिवासी लगातार कास्ट सिस्टम के कारण हमारे देश में न केवल सामाजिक उत्पीड़न के शिकार हैं, बल्कि ग्राधिक उत्पीड़न भी उनमें है । हमने अपने देश में हरिजन प्रथा को चलाया और हम दूनिया की विरादरी में हरिजन खद बन गये।

म्रादरणीय उपसभाध्यक महोदय, 25 हजार रुपये की आमदनी करने वाले देश अमरीका, रूस श्रीर तीसवीं श्रक्षांश के यूरोप के देश श्राज दूनिया की बिरादरी के चाह्मण हैं और तीसवीं अक्षांक के देश चीन, कृतैत, ईरान, ईराक, ये दुनिया के जो पिछड़े मुल्क हैं वे देश ऐसे हैं जैसे हमारे देश में यादव, कुर्मी या कापू जातियों के लोग हैं। तीसवीं बक्षांण के दक्षिण में हिन्दस्तान, पाकिस्तान, लंका, बर्मा और एशिया के अधिकांग मुल्क हैं, उनकी हालत आज वैसी ही है जैसे कि हरिजनों की हालत होती है। हर हिन्दुस्तान के गांव के दक्षिण में एक चमरीट होती है। गांव के उत्तर में या अगल बगल में ब्रहीर, गौढ़ या कुम्हार होते हैं । दक्षिण में चमरौटे होते हैं जिसको हरिजन बस्ती कहते हैं। म्रादिवासी होते हैं जिसको हम जनबी कहते हैं । जब तक हम हिन्दूस्तान से जाति व्यवस्था को नहीं तोड़ेंगे, जब तक उस

उठाया है। हमारे देश की समस्याओं को हमारे विरोधी up the .structure of political democracy which दल के लोग नहीं समझ पाते हैं। केवल सवाल यह नहीं this Assembly has so laboriously built up". है कि हमारे देश से गरीबी दूर हट जाय; सवाल इस 5 P.M. बात का भी है इस देश के राजकाज में हिस्सेदारी हमारे देश के हरिजनों और आदिवासी और पिछडे लोगों को भी मिलनी चाहिए। कांग्रेस पार्टी ने न केवल जमीं-दारी को, बेगारी को समाप्त किया है, न केवल उसने हरिजन और आदिवासियों की रोटी-रोजी, कपड़े श्रीर मकान के सम्बन्ध में भी एक कान्तिकारी कदम उठाया है बिल्क उन्हें राजसत्ता में भी हिस्सा देने का कदम उठाया है।

उपसमाध्यक्ष महोदय, जब हम हिन्दस्तान के ऐति-हासिक पहलुओं पर विचार करते हैं तो दिखाई देता है कि हिन्दुस्तान लगातार विदेशी हमलावरों के सामने पराजित रहा है दो हजार वर्षों में। विदेशियों ने बीसियों हमले हमारे देश पर किए खौर हमारा देश पराजित होता रहा, लेकिन चव से इस देश की राजगद्दी सीता के साथ बाई और इस मुल्क की राजगदी शम्बक के हाथ बाई तो विदेशी हमलावरों के नक्शे लगातार चकनाचुर कर दिए गए। पिछली लड़ाई में पाकिस्तान के मकाबले हिन्द-स्तान की निर्णायक विजय हुई थी। लेकिन, उपसमाध्यक्ष महोदय, केवल इन्हीं बातों से काम नहीं चलने वाला है। हमारे अम्बेडकर साहब, जो हमारे देश के हरिजन और आदिवासियों के बीच देवता के रूप में माने जाते हैं, उन्होंने 26 जनवरी 1950 को कहा चा-

"We are going to enter into a life of contradictions. In politics we will have equality and in social and economic life we will have inequality. In politics we will be recognising the principle of one man, one vote and one vote, one value. In our social and economic life, we shall by reason of our social and economic structure, continue to deny the principle of one man, one value. How long shall we continue to live this life of contradictions? How long shall we continue to deny equality in our social and economic life? If we continue to deny it for long, we will do so only by putting our political democracy in peril. We I must remove this contradiction at the earliest possible moment or else those who suffer from inequality will blow

[श्री करूप नाय]

सक्ते।

केवल ग्राधिक सवाल नहीं है । हिन्दुस्तान में हिन्दुस्तान की राजसत्ता में मृट्ठी भर लोगों का कब्जा है। हिन्दस्तान के बड़े व्यापारों में, हिन्दस्तान की बड़ी नौकरियों में कितने प्रतिशत हरिजन और भादिवासी हैं। हिन्दुस्तान की राजगद्दी में कितने प्रतिशत हमारे हरिजन और ब्रादिवासी हैं। कितने गिरिजन हैं, कितने पिछड़े हुए लोग हैं, कितने कुचले हुए लोग हैं, कितने दबे हुए लोग हैं। हिन्दुस्तान की धरती जिसके माध्यम से हमें इस देश की जनता का पेट भरना है, उसमें कितने हरिजन और ग्रादिवासी हैं, इस सवाल पर भारत सरकार को विचार करना चाहिए।

ब्रादरणीय, उपसभाध्यक्ष महोदय, हिन्दुस्तान की शासन सत्ता देश में लगातार विदेशी हमलावरों के सामने पराजित होती रही है। इसलिए कि हिन्दुस्तान की 10 करोड़ जनता के मन दृटे हैं भीर इस जनता का तन ट्टा है। इनके पास वाणी नहीं है, ये 15 सी वर्षी से यहां विदेशियों के हाथों में गुलाम रहे हैं ये हिन्दुस्तान की जाति प्रया के भी 5 हजार वर्ष तक गुलाम रहे हैं। जब तक हिन्दुस्तान की 10 करोड़ जनता के मन में भाशा का चिराग नहीं जलायेंगे, उनमें विश्वास के श्रंकुर नहीं प्रस्फृटित होंगे, जब तक राजकाज में इनको हिस्लेदार नहीं बनाय। जाएगा, जब तक देश को जमीन में इनको हिस्सेदार नही बनाया जाएगा तब तक आचादी के उसूल को हम प्राप्त

में आपके सामने कहना चाहता हूँ कि ---

The Adivasi problem is both economic and खाई को पाटकर समता और बराबरी नहीं करेंने cultural. An unhelmed cultural interchange तब तक दुनियां की विरादरी में ब्राह्मण नहीं बन between the Adivasi and the non-Adivasi is necessary. The sense of cultural superiority among the plain-dwellers and the effort of some Adivasi leaders to set up iron and bamboo cur-उपसभाष्यक्ष महोदय, हिन्दुस्तान का सवाल tains is condemnable. All India is poor but the Adivasi^nspite of his poverty has known how to preserve his spontaneous gaiety in mirth and in माज उससे भी वड़ा सवाल सामाजिक सवाल है, dance. From these forest and hill dwellers, the उससे भी बड़ा सवाल समाज में हिस्सेदारी का rest of India must learn the culture of gaiety, and सवाल है। आज हिन्दुस्तान की बड़ी बड़ी नौकरियों and industry some devices of agriculture and industry. All India must remember that the में, हिन्दुस्तान के बड़े बड़े व्यापारों में, हिन्दुस्तान blood in its veins is in substantial part Adivasi, की धन दौलत में, हिन्दुस्तान की जमीन में, although the comingle of this blood may have taken place several thousand years ago. A new comingle is inevitable.

> उपसभाध्यक्ष महोदय, मैंने समाजवाद की बात कही है और मुझे खुशी है कि हमारे देश में कांग्रेस पार्टी ही एक ऐसी पार्टी है जिसने केवल हरिजनों की समस्याओं को देखा गांधी जी ने देखा और समज्ञा, उस परम्परा को हमारे देश के प्रधान मंत्री ने लाग करने की कोशिश की । उत्तर प्रदेश की सरकार ने सभी एक एकड़ से कम खेत जोतने वाले सभी हरिजनों, आदिवासियों को जो कर्जी पुस्तैनी था उसको ब्रार्डिनैन्स के माध्यम से खत्म कर दिया। उत्तर प्रदेश की सरकार ने सभी नौकरियों में जितने उन्नति के पद हैं उनको कायम कर दिया है। मुझे दुख इस बात का है कि आज जो हिन्दुस्तान के 22 प्रांत चल रहे हैं उन्होंने, जो हमारे संविधान में हरिजनों को सुविधाएं दी हैं, ग्रादिवासियों को सुविधाएं दी हैं उन सुविधाओं को लागू नहीं किया है और जिन मुख्य मंत्रियों ने हरिजन आदिवासियों को सुविधाएं नहीं दी हैं उनके जिनाफ कोन सी कार्रवाई की गई है यह मैं जानना चाहता है।

> में भारत सरकार से बारेन करना नाहता हुं कि यह देश का सवाल है, एक क्षेत्र का सवाल है। यह मुल्क की तरक्की का सवाल है। मुद्ठी भर 50 लाख या एक करोड़ लोग जिनके हाथ में दौलत है उन्हीं लोगों के बल पर इस मुल्क में जातन्त्र को कायम नहीं एखा जा सकता।

सवाल पर यहां बहस हो रही है लेकिन ग्राज भी घादिवासियों और हरिजनों के ऊपर जो रिपोर्ट पेश हुई है वह अंग्रेजी में है...

माननीय सदस्य : हिन्दी में भी है।

श्री कल्प नाथ : आदरणीय, हमारे देश के हरिजनों का सवाल ऐसा नहीं है कि इस सवाल को उसी तरह से टाल दें जिस तरह से ग्रीरों को टाल देते हैं । मैं आपसे कहना चाहता हं कि हमारी प्रधान मंत्री ने, हमारे देश की नेता ने समाजवाद का नारा दिया है लेकिन समाजवाद को अगर सही अथौं में इस धरती पर उतारना है तो हमें गुन्नार जारिंग ने जो लिखा है उसकी तरफ देखना होगा और मैनस वैबर ने भी अपनी किताब में लिखा है:

हिन्दुस्तान ही दुनिया का एक ऐसा मल्क है जो सामाजिक जात-पात की गैर-बराबरी और आर्थिक गैर-बराबरी दोनों को डिवाइड करते हैं । इन दोनों समस्याभ्रों को हल करने का सवाल भ्राज हमारे सामने है । मैं ग्रापसे कहना चाहता हूं कि जब तक इस देश में हरिजनों का ग्रादर नहीं होगा, जब तक इस देश में आदिवासियों का आदर नहीं होगा तब तक भारत की आजादी की सुरक्षा नहीं रह सकती है।

कम्युनिस्ट पार्टी के नीरेन घोष कह रहे थे मैं उनसे पुछना चाहता हूं कि विरोधी दल की सरकार नम्बुदरीपाद ने कितने हरिजनों को अपनी गवर्नमेंट में जगह दी है। पहले जब ज्योति बसु की सरकार थी उन्होंने भी क्या ग्रपनी गर्वनमेंट में हरिजनों को जगह दी थी। मार्कसिस्ट हिन्द्रतान

की समस्यात्रों को समझने में बिल्कुल फल हा रह हैं । हिन्दुस्तान की सैमस्या को तो कम्युनिस्ट कभी समझ नहीं सकते हैं । हिन्दुस्तान की समस्या क्या है ? हिन्दस्तान की समस्या मन की समस्या है, हिन्दुस्तान की समस्या पेट की समस्या है। हिन्दु-स्तान की समस्या जोर-जुल्म के खिलाफ है। समाज-वादी मुल्क की रचना का सवाल है। इस देश में जब उनकी संविद की सरकार थी तो क्या उन्होंने ग्रवनी सरकार में कोई रिजर्वेशन किया है। जो संविद की सरकारें बनी थीं उन्होंने, कांग्रेस की सरकार ने हरिजनों को जितनी सुविधाएं दी यीं वह सारी सुविधाएं वापस ले लीं चाहे वह केरल में रही हों या बंगाल में रही हों संविद की सरकार ने वे सुविधाएं वापस ले ली थीं। मेरा उनसे कहना है कि गांधी जी का समाजवाद दर्शन, डाक्टर लोहिया का समाजवादी दर्शन और नेहरू जी का सपना और इन्दिरा जी ने जो भ्रादिवासियों भीर हरिजनों के लिए महानतम कदम उठाए हैं उनको आपको समझना चाहिए । आदरणीय अध्यक्ष

Commissioner for Scheduled

Castes and Scheduled Tribes

q^t55f "Socialism is a doctrine of equality and unless we are careful, it ma'y deteriorate into a system of inequality".

"If merit were to be the sole criterion for election or appointments, the high castes with their 5000 years old traditions of specialization in mental pursuits would be unbeatable They would continue to be at the top in a socialist society as they have been in previous societies".

special opportunities the depressed for

ब्रादरणीय उपसभाष्यक्ष जी, मैं यह निवेदन करना चाहता हं कि जब तक हमारे देश में हरिजनों भीर भादिवासियों को विशेष भवसर नहीं दिये जाएंगे तब तक उनकी उन्नति नहीं हो।सकती है। इसलिए मैं कहना चाहता हूं कि : Scheduled Castes and Scheduled Tribes.

दिये जाने चाहिएं । हमने इस सिद्धान्त को ग्रपना पार्टी का नारा बनाया है। ऐसी स्थिति में मैं यह स्पष्ट रूप से कहना चाहता है कि जब तक

श्री कल्पनाय]

हिन्द्स्तान में पिछडी और जन जातियों को विशेष अवसरों के बाधार पर उनकी चातुर्दिक विकास का प्रयत्न नहीं किया जाएगा तब तक इस देश की तरक्की नहीं हो सकती है। हमारी कांग्रेस पार्टी ने पिछले 27 सालों में इस दिला में जो महानतम कार्य किया है और हरिजनों और यादि-वासियों के उत्थान के लिए जो कदम उठाये हैं, उनको नौकरियों में विशेष स्थान दिया है वह बहुत अच्छा कार्य हम्रा है । इस रिपोर्ट में जो सन 1972-73 की है, उससे यह लगता है कि हरिजनों श्रीर ब्रादिवासियों की समस्याझों पर सरकार ने ध्यान दिया है और उनके लिए ठोस कार्यक्रम के भाधार पर उनकी चातुर्विक तरक्की करने की कोशिश की है। हमारे देश के महान नेताओं ने, महात्मा गांधी ने, श्री जवाहर लाल नेहरू जी ने श्रीर श्रीमती इंदिरा गांधी ने हरिजनों की तरवकी के लिए काफी कदम उठाए हैं। इन महान नेताओं ने हरिजनों ग्रौर ग्रादिवासियों के उत्यान के लिए जो रास्ते बताये हैं, अगर हम उन पर नहीं चलेंगे तो हमारा देश तरक्की नहीं कर सकता है। इस देश से जाति-प्रथा को खत्म करने के लिए इन नेताओं ने अपनी जिन्दगी भर प्रयत्न किया है। जाति प्रधा इस देश की तरक्की में रोड़े शहका रही है। इसलिए इस जाति प्रथा को इस देश से सदा के लिए खत्म किया जाना चाहिए। इस सुखा दिया है। इसी प्रथा के कारण इस adjourned till 11.00 A.M. tomorrow. राष्ट्र की धमनियों में जातिबिहीन और वर्गबिहीन The House then adjourned at » fifteen minutes धमनियों में जातिविहीन ग्रौर खून का संचार नहीं हो रहा है । ऐसी स्थिति

में हमें कोई टाइम बीण्ड कार्यक्रम बनाना चाहिए जिससे कि इन जातियों का शीघ्र से शीघ्र उत्थान हो। जब तक देश में इस प्रकार के समाज की रचना नहीं होगी तब तक इन जातियों की उन्नति नहीं हो सकती है धीर वे जोखिम नहीं उठा सकते हैं और उनमें जोखिम उठाने की क्षमता नहीं आ' सकती है। इसलिए मैं कहना चाहता हं कि हरिजनों ग्रीर ग्रादिवासियों को स्पेशियल ग्रपोरचुनिटीज दी जाय । उनको बडी नौकरियां दी जायें धौर-व्यवसाय के अन्दर जो लायसेंस इश करने की प्रथा है उसमें हरिजनों को हिस्सेदार बनाया जाय । हिन्द्स्तान में इतनी जभीन है, यहां पर इतने नेचरल रिसोसेंज हैं, लेकिन फिर भी हम उनका पूरा इस्तेमाल नहीं करते हैं । इसलिए मैं कहना चाहता हं कि हरिजनों को राजनीति के अन्दर, ग्राधिक क्षेत्र में, वडी-बडी नौकरियों में, पलटन की नौकरियों में तथा जीवन के हर क्षेत्र में प्राथमिकता दी जाय । जब तक हम ऐसा नहीं करेंगे तब तक गांधी जी का सपना साकार नहीं हो सकता है। जब तक हमारा लक्य समानता के आधार पर राष्ट्रीय समाजवाद की स्थापना का नहीं होगा तब तक हमारी देश एशिया और अफीका में पिछड़े मुल्कों का नेतृत्व नहीं कर सकेगा । इन शबदों के साथ मैं ग्रापको धन्यवाद देता है।

THE VICE-CHAIRMAN (SHRI JAGDISH चाति प्रया ने इस देश की प्राणवाहिनी नसों को PRASAD MATHUR): The House stands

समाज की रचना नहीं हो पा रही है और इन past five of the clock till eleven of the clock on वर्गविद्धान Thursday, the 21st November. 1974.